

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 150 of 2025(SZ)

[Earlier O.A. No. 310 of 2025 (PB)]

IN THE MATTER OF:

Dr. Namala Umashri Francis,
Telangana.

...Applicant(s)

Versus

State of Andhra Pradesh,
Special Secretary to the Govt. of Andhra Pradesh,
Hyderabad and Others.

...Respondent(s)

**REPORT FILED BY
THE COLLECTOR & DISTRICT MAGISTRATE
RESPONDENT NO.2**

Date: 16.06.2026



K. RAVINDRANATH,
ADVOCATE

Enrolment No.889 of 1983

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

No.35, Flat No. A-2 'Aurora' Apartments,

Kandhan Street, Shenoy Nagar, Chennai-600 030

Mobile No.9840057777

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
in Original Application (O.A) No. 150 of 2025 (SZ)**

IN THE MATTER OF

Dr. Namala Umashri Francis

.... Applicant

Versus

State of Andhra Pradesh and Others

.... Respondent (s)

INDEX

S. No.	Particulars	Page No.
1.	Report of the Collector & District Magistrate, Dr.B.R Ambedkar Konaseema District in O.A.No.150 of 2025 (SZ) earlier in O.A.No.310 of 2025 (PB).	1-6
2.	Annexure – I: Hon'ble NGT (PB), New Delhi order copy dated 10.07.2025.	7-10
3.	Annexure – II: Proceedings of the Collector & District Magistrate, Dr. B.R. Ambedkar Konaseema District dated 07.10.2025.	11-12
4.	Annexure – III: The Copy of the Joint Committee report in O.A. No.150 of 2025 (SZ)	13-74

Date: 09.12.2025
Place: Amalapuram.


**Collector & District Magistrate,
Dr. B.R. Ambedkar Konasema District,
Amalapuram.**

REPORT OF THE COLLECTOR & DISTRICT MAGISTRATE, DR. B.R AMBEDKAR KONASEEMA DISTRICT IN COMPLIANCE WITH THE ORDERS OF HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE IN OA. NO. 150 OF 2025 (SZ) EARLIER OA NO. 310 OF 2025 (PB) IN THE MATTER OF "DR. NAMALA UMASHRI FRANCIS VERSUS STATE OF ANDHRA PRADESH AND OTHERS" IN COMPLIANCE TO THE HON'BLE NGT ORDER DATED 16.09.2025.

It is submitted that, the Hon'ble National Green Tribunal (Principal Bench), New Delhi vide order dated 10.07.2025 in Original Application No. 310 of 2025 (PB), impleaded the Collector & District Magistrate, Dr. B.R. Ambedkar Konaseema District as Respondent No. 2 and sought the response in the instant matter. The said O.A 310 of 2025 (PB) is renumbered as OA No. 150 of 2025(SZ) before the Southern Zone Bench. Thereby, the reply is made in succeeding paragraphs. The copy of the NGT order dated 10.07.2025 is submitted as **Annexure-I**.

Dr. Namala Umashri Francis has submitted letter petition dated 28.02.2025 to the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi alleging that loss of paddy and coconut fields yield due to Aqua prawn farms at Guttenadeevi Village, I. Polavaram Mandal, Dr. B.R. Ambedkar Konaseema District. The applicant has alleged that:

*"Subject: Loss of paddy and coconuts' fields' yield due to Aqua prawn farms
Photograph of Land damage, letter, and documents attached in this mail
(also as pdf)*

Guttenadeevi is a village in Dr. B.R. Ambedkar Konaseema district in the state of Andhra Pradesh. It is located in I.Polavaram Mandal of the Amalapuram revenue division. publicgrievance-ngt[at]gov[dot]in

It is our ancestral village. My maternal grandparents and parents were holding paddy fields and coconut gardens. I have also a paddy field with coconut trees bordering the land which measures about 1.90 acres (survey

no. 182-2, 182-2A; Guttenadeevi village, I.Polavaram Mandal, Dr.B.R.Ambedkar Konaseema District, Andhra Pradesh) on which from more than 50 years paddy and coconut have been grown.

However, from past few years there has been a gradual and steady conversion of agricultural lands into aquaculture farms in the surrounding area due to which the fertility of the soil has declined drastically. No proper irrigation also has contributed to this.

In the last few years aqua prawn farms have come up in adjacent lands to my agricultural lands. I am told that this is done with the permission of the government authorities. Due to these aqua farms from last 3 years, there is no paddy growing and the yield of coconut trees have also drastically reduced due the pollution and depletion of nutrients of the soil. There has been absolute loss of crops from last 3 years. Now the land is in no condition to grow paddy.

I request the government to compensate us for the loss incurred due to this pollution and depletion caused due to the government irresponsibly giving permissions for aqua prawn farms without considering the effects of this action on the paddy fields. The village which was part of the Rice Bowl of India has started turning into a saltwater body. The officials at local level have not taken any action to save the green zone. I also request that the canal water way which has been hampered by all be redone so there is proper irrigation of fields and drainage of lands which is not possible now due to water logging. Please also arrange ways and means of restoring the fertility of the land.

I am very pained to see the once green heaven of lush green paddy fields of Andhra Pradesh being turned into a murky place, The once dense and green healthy coconut trees are now dry and worn out. In the long run due to all this it will also affect the health of the inhabitants of the area.

I request you to please take immediate action to save our agricultural lands and compensate us for the loss incurred on us due to the wrong decisions of the government.”

The Hon'ble NGT (PB) considering the environmental questions involved in the case had constituted Joint Committee comprising of officers duly authorized by CPCB, APPCB and District Magistrate, Dr. B.R Ambedkar Konaseema District and direct to undertake visit to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and submit report suggesting appropriate remedial action.

It is submitted that the petitioner has not made any representation to the District Administration against Aqua culture ponds prior to filing the representation before the Hon'ble NGT (Principal Bench), New Delhi on 28.02.2025.

In compliance with the directions of the Hon'ble NGT order dated 10.07.2025, the Collector & District Magistrate, Dr. B.R. Ambedkar Konaseema District, vide proceedings dated 07.10.2025, authorized the i) Revenue Divisional Officer, Amalapuram, ii) District Fisheries Officer, Fisheries Department, Dr. B.R. Ambedkar Konaseema District and iii) District Horticulture Officer, Horticulture Department, Dr. B.R. Ambedkar Konaseema District to represent the District Administration in the Joint Committee constituted by the Hon'ble NGT. (A copy of the proceedings of the nomination of the Committee by the Collector & District Magistrate, Dr. B.R. Ambedkar Konaseema District is submitted as **Annexure-II**).

The Joint Committee constituted in the matter inspected the petitioner's agricultural land and surrounding aquaculture ponds at Guttenadevi Village, I. Polavaram Mandal, Dr. B.R. Ambedkar Konaseema District on 11.11.2025. Dr. Namala Umashri Francis expressed her inability to attend the inspection and authorized her husband Sri Francis Agnelo to represent her before the

Committee. The Committee interacted with Sri Francis Agnelo, who stated that the petitioner owns 1.90 acres of agricultural land in Sy. Nos. 182-2 and 182-2A of Guttenadevi Village. He submitted that the land has become unfit for cultivation since 2019 due to loss of soil fertility, rendering it unsuitable for paddy cultivation. He further stated that the yield of coconut is downgraded which he attributed to the establishment of aquaculture farms in the vicinity of their agricultural land. Also, the Joint Committee collected water samples from i) irrigation bodhi near complainant fields; ii) Prawn cultivation pond of Sri K. Ramesh near complainant fields; iii) fishpond of Sri Chikkala Satti Babu, near complainant fields and Soil sample collected from petitioner's agricultural land. Based on the observations, the committee has submitted a detailed report, which may kindly be consider as the part of this reply. A copy of the Joint Committee Report is enclosed as **Annexure-III**.

The Joint Committee submitted the following conclusions and recommendations:

A) Conclusions:

- i. The petitioner owns 1.90 acres in Sy. Nos. 182-2 & 182-2A, Guttenadevi Village. No paddy has been cultivated since 2019 and the land is presently fallow, water-logged and weed-infested.
- ii. Water from the Pantabodhi (irrigation source) shows moderate salinity and sodium hazard, while the water-logged field water (C4S3 class) is highly saline and sodic, making it unsuitable for common field crops.
- iii. Soil analysis of the petitioner's land indicates neutral to slightly alkaline pH and moderate salinity, with no evidence of heavy metal contamination.
- iv. The area lies in a tidal, estuarine Godavari delta prone to salinity ingress and inundation, and many farmers have shifted from agriculture to aquaculture for economic reasons.

- v. The Horticulture report attributes the poor health and low yield of the 55 coconut palms in applicants farm primarily to chronic neglect, lack of fertilization and irregular irrigation, while neighbouring coconut gardens under proper management are producing good yield.
- vi. On the basis of the available data, the Committee finds that the alleged “total crop loss solely due to surrounding aquaculture farms” is not fully substantiated, and it is not possible to scientifically quantify or apportion specific liability exclusively to nearby aquaculture ponds.

B) Recommendations:

- i. District Administration, Irrigation and Agriculture Departments may improve drainage, desilt and regulate Pantabodhi and connected canals to reduce water-logging and saline ingress, and explore freshwater irrigation support where feasible.
- ii. Agriculture Department may prepare a site-specific reclamation plan for the petitioner’s land, including removal of stagnant saline water, soil amelioration (e.g., gypsum, organic manures) and, where viable, introduction of salt-tolerant crops/varieties under suitable schemes.
- iii. Horticulture Department may provide technical guidance and support to restore the petitioner’s coconut garden through proper NPK and micronutrient application, regular irrigation, basin management and plant protection measures.
- iv. Fisheries Department & APPCB may ensure that all nearby aquaculture ponds are duly registered and operated as per CAA/APSADA and environmental norms, with no discharge or overtopping of pond water into irrigation channels or neighbouring agricultural lands, and carry out periodic joint inspections.
- v. Periodic soil and water quality monitoring may be undertaken in the petitioner’s land, Pantabodhi and suitable control fields, and the District Administration may consider a micro-level land use and salinity

management plan for Guttenadevi and surrounding villages to balance agriculture and aquaculture.

That, in light of the above submission, it is respectfully submitted that this Answering Respondent No. 2, i.e. Collector & District Magistrate, Dr. B.R. Ambedkar Konaseema District, shall abide by any order(s) or direction(s) passed by this Hon'ble National Green Tribunal.

Date: 09.12.2025
Place: Amalapuram.


Collector & District Magistrate,
Dr. B.R. Ambedkar Konaseema District,
Amalapuram.

ANNEXURE-I

Item No. 03

Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Original Application No. 310/2025

Dr Namala Umashri Francis

Applicant

Versus

State of Andhra Pradesh & Ors.

Respondents

Date of hearing: 10.07.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Applicant in person.

ORDER

1. Dr. Namala Umashri Francis, resident of Plot number 5, Radhika Colony, West Marredpally, Secunderabad, Telangana has made the present complaint dated 28.02.2025 on public grievances portal of this Tribunal, which has been treated and registered as O.A. No. 310/2025 for exercise of suo motu jurisdiction.

2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

“Subject: Loss of paddy and coconuts' fields' yield due to Aqua prawn farms Photograph of Land damage, letter, and documents attached in this mail (also as pdf)

Guttenadeevi is a village in Dr. B.R. Ambedkar Konaseema district in the state of Andhra Pradesh. It is located in I.Polavaram Mandal of the Amalapuram revenue division. publicgrievance-[ngt\[at\]gov\[dot\]in](mailto:ngt[at]gov[dot]in)

It is our ancestral village. My maternal grandparents and parents were holding paddy fields and coconut gardens. I have also a

paddy field with coconut trees bordering the land which measures about 1.90 acres (survey no. 182-2, 182-2A; Guttenadeevi village, I.Polavaram Mandal, Dr.B.R.Ambedkar Konaseema District, Andhra Pradesh) on which from more than 50 years paddy and coconut has been grown.

However, from past few years there has been a gradual and steady conversion of agricultural lands into aquaculture farms in the surrounding area due to which the fertility of the soil has declined drastically. No proper irrigation also has contributed to this.

In the last few years aqua prawn farms have come up in adjacent lands to my agricultural lands. I am told that this is done with the permission of the government authorities. Due to these aqua farms from last 3 years there is no paddy growing and the yield of coconut trees have also drastically reduced due the pollution and depletion of nutrients of the soil. There has been absolute loss of crops from last 3 years. Now the land is in no condition to grow paddy.

I request the government to compensate us for the loss incurred by us due to this pollution and depletion caused due to the government irresponsibly giving permissions for aqua prawn farms without considering the effects of this action on the paddy fields. The village which was part of the Rice Bowl of India has started turning into a saltwater body. The officials at local level have not taken any action to save the green zone. I also request that the canal water way which has been hampered by all be redone so there is proper irrigation of fields and drainage of lands which is not possible now due to water logging. Please also arrange ways and means of restoring the fertility of the land.

I am very pained to see the once green heaven of lush green paddy fields of Andhra Pradesh being turned into a murky place, The once dense and green healthy coconut trees are now dry and worn out. In the long run due to all this it will also affect the health of the inhabitants of the area.

I request you to please take immediate action to save our agricultural lands and compensate us for the loss incurred on us due to the wrong decisions of the government.

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments in the application, we consider it appropriate to have response of (1) State of Andhra Pradesh through Special Chief Secretary, Animal Husbandry, Dairy Development and

Fisheries Department, Andhra Pradesh; (2) District Magistrate, Dr. B.R Ambedkar Konaseema and (3) Andhra Pradesh Pollution Control Board (APPCB) through its Member Secretary who are impleaded as respondents no. 1 to 3. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 3 requiring them to file their reply/response within two months.

5. In view of the environmental questions involved in the case, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by CPCB, APPCB and District Magistrate, Dr. B.R Ambedkar Konaseema and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and submit report suggesting appropriate remedial action. The APPCB will be the nodal agency for coordination and compliance.

6. Even though in the present case cognizance has been taken by this Bench, on the basis of the complaint made by the applicant on public grievances portal of this Tribunal, with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Southern Zone Bench of this Tribunal at Chennai we are of the considered view that it will be appropriate if the case is further heard by the Southern Zone Bench of this Tribunal at Chennai.

7. Accordingly, the Registry is directed to list the matter before the Southern Zone Bench of this Tribunal at Chennai on 16.09.2025 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

8. Report of the Joint Committee may be filed by APPCB and replies/ responses may be filed by respondents no. 1 to 3 before the Southern Zone Bench of this Tribunal at Chennai within two months.

9. A copy of this order be sent to the Member Secretary, CPCB, Member Secretary, APPCB and District Magistrate, Dr. B.R Ambedkar Konaseema by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

July 10, 2025
Original Application No. 310/2025
M

**PROCEEDINGS OF THE COLLECTOR AND DISTRICT MAGISTRATE,
DR. B.R. AMBEDKAR KONASEEMA DISTRICT, AMALAPURAM**

Present: Dr. R. Mahesh Kumar, I.A.S.,

Sub: APPCB – Legal – Guttenadeevi village – I. Polavaram mandal – Hon'ble NGT order dated.10.07.2025 in O.A.No.310 of 2025 filed by Dr. Namala Umashri Francis – Nomination of officials for Joint Committee – Orders – Issued.

Read: Lr. No. APPCB/Legal/O.A.No.310/2025(PB)/NGT(PB)/2025-517 Dt.31.08.2025.

@@@

ORDER:

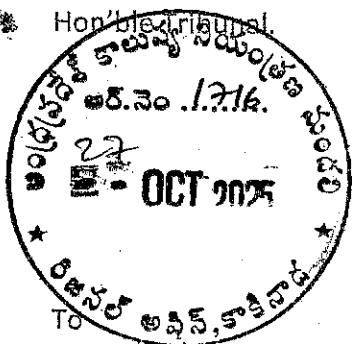
The Hon'ble NGT, New Delhi in its order dt. 10.07.2025 has constituted a Joint Committee comprising of officers duly authorized by Central Pollution Control Board (CPCB), Andhra Pradesh Pollution Control Board (APPCB) and the Collector/District Magistrate, Dr. BR Ambedkar Konaseema. The APPCB is the nodal agency for coordination and compliance of the orders and the Hon'ble Tribunal also directed the committee to meet within two weeks, to undertake visits to the site to look into the grievances of the applicant and file individual replies/responses before the Southern Zone Bench of the Hon'ble NGT at Chennai.

In compliance with the directions received from the Andhra Pradesh Pollution Control Board (APPCB), the matter regarding nomination of officials to the Joint Committee constituted by the Hon'ble National Green Tribunal (NGT) was examined and nominated the following officers to represent the District Administration and to assist the EE, APPCB, Kakinada during the site visits and preparation of reports:

1. Revenue Divisional Officer, Amalapuram.
2. Joint Director, Fisheries, Dr. B.R. Ambedkar Konaseema District, Amalapuram.
3. Joint Director, Horticulture, Dr. B.R. Ambedkar Konaseema District, Amalapuram.

The above officers shall coordinate with the EE, APPCB, RO, Kakinada and other members of the Joint Committee as required, and extend necessary support during field inspections and in furnishing the required information to comply with the directions of the

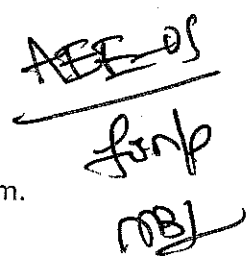
Hon'ble Tribunal.




Collector,

Dr. B.R. Ambedkar Konaseema District,
Amalapuram

To
The Revenue Divisional Officer, Amalapuram.
The Joint Director, Fisheries, Dr. B.R. Ambedkar Konaseema District, Amalapuram.
The Joint Director, Horticulture, Dr. B.R. Ambedkar Konaseema District, Amalapuram.

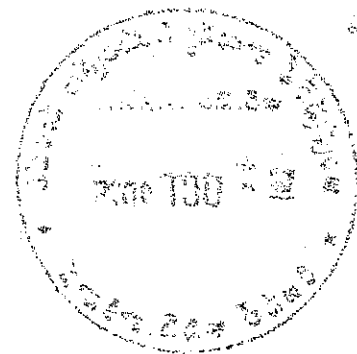

AEE-05
farp
RBI

P.T.O.

✓ Copy to the Environmental Engineer, APPCB, RO, Kakinada for further necessary co-ordination and compliance.

Copy Submitted to the Hon'ble Member Secretary, APPCB, Vijayawada, A.P. for information.

Copy to the Tahsildar, I. Polavaram for information and necessary action.



ANNEXURE-III

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

in Original Application (O.A) No. 150 of 2025 (SZ)

REPORT OF THE JOINT COMMITTEE IN THE MATTER OF O.A. NO.150 OF 2025 (SZ) SUBMITTED TO HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI IN COMPLIANCE TO HON'BLE NGT (PB) ORDER DATED 10TH JULY, 2025 and HON'BLE NGT (SZ) ORDER DATED 16TH SEPTEMBER 2025

INDEX

S. No.	Particulars	Page No.
1.	Joint Committee report in O.A. No.150 of 2025 (SZ)	1-18
2.	Annexure-I: Hon'ble NGT (PB), New Delhi order copy dated 10.07.2025.	19-22
3.	Annexure-II: Hon'ble NGT (SZ), Chennai order copy dated 16.09.2025	23-24
4.	Annexure-III: CPCB Letter No. CM-13013/44/2025-TECH-RD-CHENNAI-RD(Chennai), dated 22.08.2025.	25-26
5.	Annexure-IV: APPCB Board Office, Vijayawada Letter dated 31.08.2025	27-28
6.	Annexure-V: Proceedings of the Collector & District Magistrate, Dr.B.R Ambedkar Konaseema District, Amalapuram dt. 07.10.2025.	29-30
7.	Annexure-VI: Report of the District Fisheries Officer, Dr.B.R Ambedkar Konaseema District, Amalapuram along with dated 13.11.2025 along with G.O M.S. No.8 AHDD&F Dated 23.02.2018 and Grama Sabha resolution.	31-37
8.	Annexure-VII: APPCB, Zonal Laboratory, Visakhapatnam analysis reports of Water & Soil dated 26.11.2025.	38-39

9.	Annexure-VIII: Report of the District Agriculture Officer, Dr.B.R Ambedkar Konaseema District, Amalapuram dated 26.11.2025 & 28.11.2025.	40-43
10.	Annexure-IX: Report of the District Horticulture Officer, Dr.B.R Ambedkar Konaseema District, Amalapuram dated 24.11.2025 received on 27.11.2025.	44-45
11.	Annexure-X: Letter furnished by the petitioner to the Joint Committee on the day of inspection.	46
12.	Annexure-XI: Letter furnished by the Sarpanch and surrounding Aqua Farmers of petitioner's land in Guttenadevi Village to the Joint Committee on the day of inspection.	47-50

Date:06.12.2025
Place: Kakinada.

MBS Shankar Rao
Environmental Engineer,
A.P. Pollution Control APPCB,
Regional Office, Kakinada.
ENVIRONMENTAL ENGINEER
A.P.POLLUTION CONTROL BOARD
Regional Office.KAKINADA

JOINT COMMITTEE REPORT SUBMITTED TO THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE IN OA. NO. 150 OF 2025 (SZ) EARLIER OA NO. 310 OF 2025 (PB) IN THE MATTER OF "DR. NAMALA UMASHRI FRANCIS VERSUS STATE OF ANDHRA PRADESH AND OTHERS" IN COMPLIANCE TO THE HON'BLE NGT ORDER DATED 16.09.2025.

1.0 Background

The Grievance in the O.A No. 310 of 2025 (PB) has been registered by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi based on letter petition dated 28.02.2025 received from Dr. Namala Umashri Francis alleging that loss of paddy and coconut fields yield due to Aqua prawn farms at Guttenadeevi Village, I. Polavaram Mandal, Dr. B.R. Ambedkar Konaseema District. The Hon'ble, NGT (PB), New Delhi has transferred the O.A.310 of 2025 to the Hon'ble, NGT (SZ) and the same was renumbered as O.A No.150 of 2025 (SZ) vide order dated 16.09.2025. The applicant has alleged that:

*"Subject: Loss of paddy and coconuts' fields' yield due to Aqua prawn farms
Photograph of Land damage, letter, and documents attached in this mail
(also as pdf)*

Guttenadeevi is a village in Dr. B.R. Ambedkar Konaseema district in the state of Andhra Pradesh. It is located in I.Polavaram Mandal of the Amalapuram revenue division. publicgrievance-ngt[at]gov[dot]in

It is our ancestral village. My maternal grandparents and parents were holding paddy fields and coconut gardens. I have also a paddy field with coconut trees bordering the land which measures about 1.90 acres (survey no. 182-2, 182-2A; Guttenadeevi village, I.Polavaram Mandal, Dr.B.R.Ambedkar Konaseema District, Andhra Pradesh) on which from more than 50 years paddy and coconut have been grown.

However, from past few years there has been a gradual and steady conversion of agricultural lands into aquaculture farms in the surrounding area due to which the fertility of the soil has declined drastically. No proper irrigation also has contributed to this.

In the last few years aqua prawn farms have come up in adjacent lands to my agricultural lands. I am told that this is done with the permission of the government authorities. Due to these aqua farms from last 3 years, there is no paddy growing and the yield of coconut trees have also drastically reduced due the pollution and depletion of nutrients of the soil. There has been absolute loss of crops from last 3 years. Now the land is in no condition to grow paddy.

I request the government to compensate us for the loss incurred due to this pollution and depletion caused due to the government irresponsibly giving permissions for aqua prawn farms without considering the effects of this action on the paddy fields. The village which was part of the Rice Bowl of India has started turning into a saltwater body. The officials at local level have not taken any action to save the green zone. I also request that the canal water way which has been hampered by all be redone so there is proper irrigation of fields and drainage of lands which is not possible now due to water logging. Please also arrange ways and means of restoring the fertility of the land.

I am very pained to see the once green heaven of lush green paddy fields of Andhra Pradesh being turned into a murky place, The once dense and green healthy coconut trees are now dry and worn out. In the long run due to all this it will also affect the health of the inhabitants of the area.

I request you to please take immediate action to save our agricultural lands and compensate us for the loss incurred on us due to the wrong decisions of the government.”

The Hon'ble NGT passed an order dated 10.07.2025 in the aforesaid OA No. 310 of 2025 (PB) and directed the following:

“5. In view of the environmental questions involved in the case, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by CPCB, APPCB and District Magistrate, Dr. B.R Ambedkar Konaseema and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and submit report suggesting appropriate remedial action. The APPCB will be the nodal agency for coordination and compliance.”

The copies of the Hon'ble NGT (Principal Bench) order dated 10.07.2025 and the Hon'ble NGT (Southern Zone) order dated 16.09.2025 are enclosed as **Annexure-I** and **Annexure-II**.

2.0 Constitution of the Joint Committee

In compliance with the aforesaid Hon'ble NGT order dated 10.07.2025, the Central Pollution Control Board (CPCB) vide letter dated 22.08.2025 nominated Smt. Sowmya D, Scientist-E, to represent CPCB as member of the Committee. The Andhra Pradesh Pollution Control Board (APPCB) vide letter dated 31.08.2025, nominated Sri M.B.S. Sankara Rao, Environmental Engineer, Regional Office, Kakinada, as the APPCB representative and Nodal Officer for the Committee. The Collector & District Magistrate, Kakinada District, vide proceedings dated 07.10.2025, authorized the i) Revenue Divisional Officer, Amalapuram, ii) District Fisheries Officer, Fisheries Department, Dr. B.R. Ambedkar Konaseema District and iii) District Horticulture Officer, Horticulture Department, Dr. B.R. Ambedkar Konaseema District to represent the District Administration in the Joint Committee constituted by the Hon'ble NGT. The copies of the

proceedings of the nomination of the Committee by the Collector & District Magistrate, Dr. B.R. Ambedkar Konaseema District, CPCB, Regional Directorate, Chennai and APPCB, Board Office, Vijayawada are enclosed as **Annexure-III, Annexure-IV & Annexure-V.**

3.0 Site visit and inspection by the Joint Committee

The Joint Committee visited and inspected the petitioner's agricultural land and surrounding aquaculture ponds at Guttenadevi Village, I. Polavaram Mandal, Dr. B.R. Ambedkar Konaseema District on 11.11.2025. The inspection was carried out in compliance with the directions of the Hon'ble NGT (PB) order dated 10.07.2025, and the following Joint Committee Members were present during the inspection:

1. Smt.K.Madhavi, Revenue Divisional Officer (RDO), Dr.B.R Ambedkar Konaseema District, Amalapuram.
2. Smt. Sowmya D, Scientist-E, CPCB, Regional Directorate, Chennai
3. Sri B.V. Ramana, District Horticulture Officer, Department of Horticulture, Dr.B.R Ambedkar Konaseema District, Amalapuram
4. Sri P V Srinivasa Rao, District Fisheries Officer, Department of Fisheries, Dr.B.R Ambedkar Konaseema District, Amalapuram
5. Sri MBS Sankara Rao, Environmental Engineer, APPCB, Regional Office, Kakinada

The following officials accompanied the Joint Committee during the inspection:

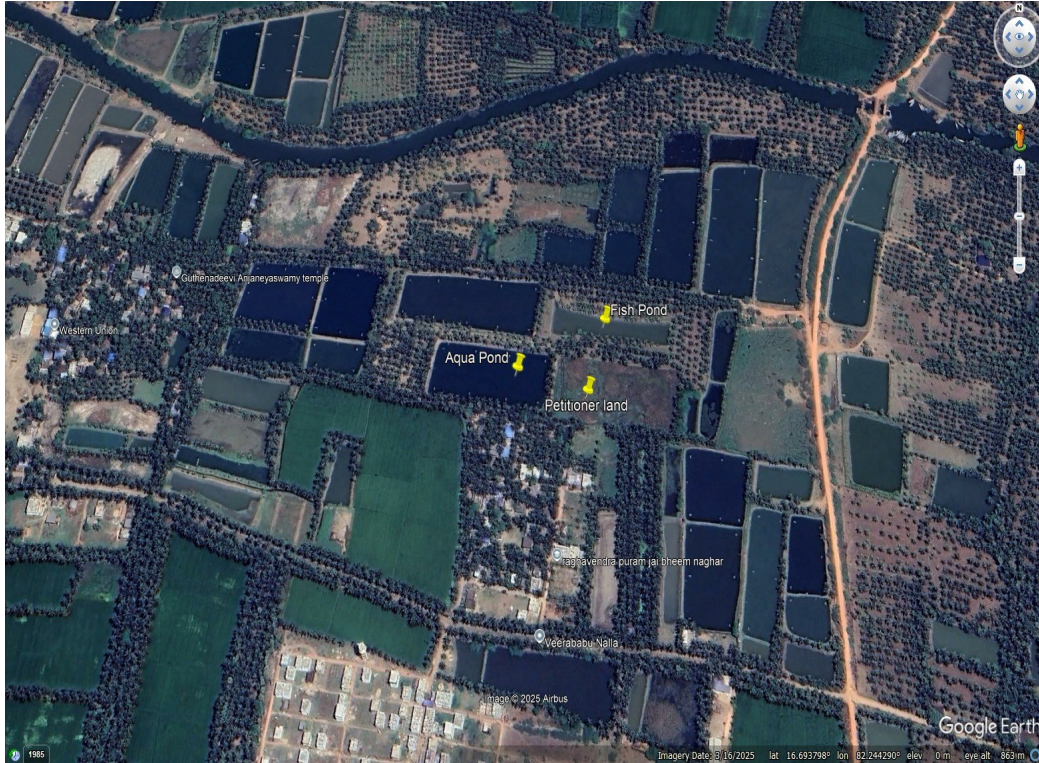
1. Smt. Ch. Vijaya Sree, Tahsildar, I.Polavaram Mandal,
2. Sri K. M. L. Naidu, Deputy Tahsildar, I.Polavaram,
3. Sri Chalapathi, Fisheries Development Officer, I.Polavaram
4. Smt.R.Naveena Manimala, Horticulture Officer, Ainavilli
5. Sri S. Srinu, Village Revenue Officer, Guttenadevi Village
6. Sri M.Bujji Babu, Junior Scientific Officer, APPCB, Zonal Laboratory, Visakhapatnam

As directed by the Hon'ble National Green Tribunal, the Environmental Engineer, APPCB (Nodal Officer), vide letters dated 30.10.2025 and 03.11.2025, informed the petitioner **Dr. Namala Umashri Francis**, resident of Plot No.5, Radhika Colony, West Marredpally, Secunderabad, Telangana, requesting her to attend the Joint Committee inspection on 11.11.2025 **to present her grievance and furnish relevant information regarding the alleged loss of paddy crop productivity and decline in coconut yield on her agricultural land due to the surrounding aquaculture activities.**

Dr. Namala Umashri Francis expressed her inability to attend the inspection and authorized her husband Sri Francis Agnelo to represent her before the Committee. The Committee interacted with Sri Francis Agnelo, who stated that the petitioner owns 1.90 acres of agricultural land in Sy. Nos. 182-2 and 182-2A of Guttenadevi Village. He submitted that the land has become unfit for cultivation since 2019 due to loss of soil fertility, rendering it unsuitable for paddy cultivation. He further stated that the yield of coconut is downgraded which he attributed to the establishment of aquaculture farms in the vicinity of their agricultural land.

4.0 Location of the Petitioner land & Aquaculture Farms:

The petitioner's land, admeasuring 1.90 acres, is situated in Sy. Nos. 182-2 and 182-2A, Guttenadevi Village, I. Polavaram Mandal, Dr. B.R. Ambedkar Konaseema District, with Pantabodhi as the source of irrigation water. The site is bounded by coconut plantation followed by aquaculture farms operated by Sri Chikkala Anand and Sri Chikkala Venkataswamy on the North, coconut plantation belonging to Smt. Padala Veeramani on the East, vacant land followed by a water kuntha owned by Sri Veera Dorababu, Smt. Veepthai Seshamma, and Smt. Venkayamma on the South, and aquaculture farms operated by Smt. Pothula Lakshmi and Smt. Durga Devi on the West. A Geographic location of the petitioner's Agricultural land and surrounding aquaculture ponds are shown in the following Image.



5.0 Geographical location and Land Use Change in Guttenadevi Village:

Guttenadevi Village is located in I. Polavaram Mandal of Dr. B.R. Ambedkar Konaseema District, situated in the Godavari deltaic region of Coastal Andhra Pradesh. The area is characterized by low-lying alluvial plains, surrounded by a network of canals, drains, and creeks connected to the Godavari River and the Bay of Bengal. Owing to its coastal proximity, the soils are predominantly sandy loam to silty clay, with high groundwater tables and frequent tidal influences, making the region suitable for brackish water aquaculture.

Over the past two decades, a shift from traditional paddy and coconut cultivation to aquaculture, especially shrimp farming, has been observed in Guttenadevi and nearby villages. Key reasons for the conversion of agricultural land into aqua ponds include:

- Higher economic returns from shrimp farming compared to conventional agriculture
- Availability of brackish water resources through natural creeks and canals
- Increased soil salinity due to tidal ingress and reduced freshwater irrigation, resulting in lower agricultural productivity
- Employment and market demand from seafood export industries in East Godavari and Kakinada regions
- Supportive climatic conditions for aquaculture operations throughout the year

As a consequence, a major portion of the productive agricultural land in Guttenadevi has become unsuitable for cultivation due to tidal ingress, compelling landowners to convert agricultural fields into aquaculture ponds, thereby altering the local land-use pattern and the surrounding environment.

6.0 Details of the samples collected by the committee and analysis results:

The source of irrigation for the petitioner's agricultural land is Panta Kaluva (irrigation bodhi). During the inspection, the Joint Committee collected water samples from i) irrigation bodhi near complainant fields; ii) Prawn cultivation pond of Sri K. Ramesh near complainant fields; iii) fishpond of Sri Chikkala Satti Babu, near complainant fields. Also, the committee collected Soil sample collected from petitioner's agricultural land in presence of the Petitioner. The details of the analysis results are as follows:

a). Water Analysis results:

Table-1: Analysis results of water samples collected from irrigation bodhi to the petitioner's agricultural land, Prawn cultivation pond of Sri K.Ramesh & Fishpond of Sri Chikkala Sattibabu existing nearby the petitioner's agricultural land

S. No.	Parameter	Unit	Irrigation Bodhi	Prawn cultivation pond of Sri K. Ramesh	fishpond of Sri Chikkala Satti Babu	Test Method [APHA (24 th Edition)]
			Result			
1.	pH @ 25 ^o C	--	7.91	8.52	8.24	4500-H+B
2.	Total Suspended Solids (at 105 ^o C)	mg/L	18	28	22	2540- D
3.	Total Dissolved Solids (at 180 ^o C)	mg/L	1824	8856	1292	2540- C
4.	Chemical Oxygen Demand (COD)	mg/L	20	104	672	5220- B
5.	Biochemical Oxygen Demand (BOD)3 days @ 27 ^o C	mg/L	8	32	185	IS 3025 (Part 44)
6.	Ammonical Nitrogen (as NH ₃ -N)	mg/L	<0.40	1.24	0.46	4500-NH ₃
7.	Fluoride (as F ⁻)	mg/L	0.67	0.93	0.66	4500-F ⁻
8.	Chloride (as Cl ⁻)	mg/L	580	3848	434	3500-Cr
9.	Sulphate (as SO ₄ ²⁻)	mg/L	46.4	95.2	46.2	4500-SO ₄ ²⁻
10.	Ortho Phosphate (as P)	mg/L	0.12	0.17	0.09	4500-P-D
11.	Nitrate Nitrogen (as NO ₃ -N)	mg/L	9.76	5.08	6.40	4500-NO ₃ -B
12.	Sodium (as Na)	mg/L	482	704	203	3500-Na-B
13.	Potassium (as K)	mg/L	8.6	10.6	8.3	3500-K-B
14.	Chromium (as Cr)	mg/L	<0.06	<0.06	<0.06	3111- (AAS Method)
15.	Copper (as Cu)	mg/L	<0.03	<0.03	<0.03	
16.	Iron (as Fe)	mg/L	<0.06	0.09	<0.06	
17.	Zinc (as Zn)	mg/L	<0.01	<0.01	0.81	
18.	Cadmium (as Cd)	mg/L	<0.02	<0.02	<0.02	
19.	Lead (as Pb)	mg/L	<0.10	<0.10	<0.10	

From the analysis of water samples, it is observed that the irrigation bodhi water to the petitioner's agricultural land shows neutral to slightly alkaline pH (7.91) with elevated TDS (1824 mg/L), chloride (580 mg/L) and sodium (482 mg/L), indicating moderate salinity and sodium hazard for long-term irrigation, though no toxic levels of heavy metals (Cr, Cu, Zn, Cd, Pb) were detected.

The prawn cultivation pond water of Sri K. Ramesh and the fishpond of Sri Chikkala Satti Babu exhibit high TDS (8856 and 1292 mg/L, respectively), high chloride (3848 and 434 mg/L) and elevated COD/BOD (104/32 mg/L and 672/185 mg/L, respectively), which are characteristic of organic-rich, saline aquaculture waters. The heavy metal concentration in water are below detection levels.

b). Soil Analysis Results of the petitioner's agricultural land:

Table-2: Soil analysis results of the petitioner's agricultural land:

S. No.	Parameter	Unit	Result
1.	Physical State	Visual Observation	Solid
2.	Colour		Dark Gray
3.	pH (1: 5 Ratio)	--	7.56
4.	Electrical Conductivity (1: 5 Ratio)	µS/cm	2864
5.	% Organic Carbon	%	2.27
6.	Loss on Ignition (LOI) (on dry basis)	&	0.60
7.	Loss on Drying (LOD)	&	3.88

From the soil analysis of the petitioner's agricultural land, the soil is dark grey, solid, with pH 7.56 (neutral to slightly alkaline) and electrical conductivity of 2864 µS/cm (~2.86 dS/m), indicating moderate salinity but not extremely saline conditions. The organic carbon content (2.27%) is relatively good, and the loss on ignition/drying values do not indicate any abnormal accumulation of inorganic or organic contaminants. The copies of the analysis reports is enclosed as **Annexure-VII**.

**7.0 Report of the District Fisheries Officer, Department of Fisheries,
Dr.B.R Ambedkar Konaseema District:**

The report of District Fisheries Officer, Dr. B.R. Ambedkar Konaseema District, Amalapuram dated 13.11.2025 along with G.O M.S. No.8 AHDD&F Dated 23.02.2018 and Grama Sabha resolution is enclosed as **Annexure-VI** and details are as follow:

1. The Guthenadevi Village is located on the banks of Godavari River estuary. The village lands are often subjected to inundation of estuarine water due to high tide and low tide.
2. Smt. N. Umasri Frances (Complainant) land was observed. There is 1 feet depth water in the land and vegetation like Typha grass, Nelumbium water plants are seen. There are some Coconut trees on surrounding bund of the land. The land is not properly maintained to grow any Crop.
3. It is true that lands are subjected to inundation and some farmers have resorted to Aquaculture for the past few years. But they have not taken any permission from the Fisheries Department as alleged by the complainant.
4. The following are the 3 Farmers practicing Aquaculture nearby the complainant land. But they have not taken any permission neither under CAA nor under APSADA Act.

S.No.	Name of the Farmer	R.S.No.	Extent (in acres)	Remarks
1	Potula Durgadevi	182-2	1.00	Unregistered
2	Chikkala Anand	182-2	0.77	Unregistered
3	Rajulapudi. JagapathiRao	182-2	0.24	Unregistered

5. The Govt. has declared all the existing aqua ponds in Guttenadeevi village of I Polavaram Mandal based on G.O M.S. No.8 dated 23.02.2018 of Animal Husbandry Dairy Development & Fisheries Department (AHDD&F), Government of Andhra Pradesh, Grama Sabha resolution and Mandal Praja Parishadh Resolution.
6. There are 93 Fresh water Aqua farmers with an area of 46.19 Acres and 227 Brackish water farmers with an area of 131.31 Acres are recently converted from non-aqua zone to Aqua zone as per Government orders and Grama Sabha resolution.
7. All the above farmers will be registered as per the existing guidelines under Aquaculture Act (CAA / APSADA).

8.0 Report of the District Agriculture Officer, Dr.B.R Ambedkar Konaseema District, Amalapuram:

The report of District Agriculture Officer, Dr.B.R Ambedkar Konaseema District, Amalapuram dated 26.11.2025 28.11.2025 is enclosed at **Annexure-VIII** and the details are as follow:

1. The agricultural land of Dr. Namala Umashri Francis, located in Sy. Nos. 182-2 & 182-2A with an extent of 1.90 acres at Guttenadeevi Village, I. Polavaram Mandal, Dr. B. R. Ambedkar Konaseema District, was inspected on 21.11.2025 by the Mandal Agricultural Office and the observations are submitted as follows:

S No	Data Requested	Report submitted by MAO, I.Polavaram
1.	Details of cropping pattern (Past five years).	Paddy - Paddy (Coconut on field bunds).
2.	Soil fertility/salinity analysis reports of the Petitioner's Agricultural land and its suitability for paddy cultivation.	There is no possibility of drawing soil samples due to water logging condition and accumulated weeds.

3.	Crop Yield Statistics for Paddy crop.	There is no paddy cultivation in the said land from 2019 onwards and is left as fallow.
4.	Assessment of losses, if any, attributable to aquaculture activities.	There is no paddy cultivation in the said land and hence, no possibility on estimation of yield losses due to Aquaculture activities.

2. The water sample was collected from the said water-logged agricultural field on 24.11.2025 and as per the Water Analysis Report dated 28.11.2025, the water sample was found unsuitable for agricultural crop cultivation due to high Electrical Conductivity (EC) values. The analytical results are as follows:

Lab No.	Name of the Farmer	Survey No.	pH	E.C dSm ⁻¹	Co3 Meq/lit	HCo3 Meq/lit	Cl Meq/lit	Ca+Mg	Na+K	SAR	TDS	Quality
25	Dr. Namala Umashri Francis	182-2A	7.3	4.8	0.3	2.2	12.3	6.4	41.6	23.26	3072	C4S3

3. The above findings indicate that the salinity and sodium hazard levels fall under the class C4S3, which denotes high salinity and high sodicity, making the water unsuitable for irrigation of common field crops.

9.0 Report of the District Horticulture Officer, Dr.B.R Ambedkar Konaseema District, Amalapuram:

The report of District Horticulture Officer, Dr.B.R Ambedkar Konaseema District, Amalapuram dated 24.11.2025 is enclosed as **Annexure-IX** and the observations are as follow:

1. *“The petitioner's garden comprises 55 bearing coconut palms (variety: East Coast Tall). The palms are approximately 20-25 years old”.*

Visual symptoms observed on the coconut palms:

- a. Severe yellowing of lower and middle whorls of leaves due to non-application of Nitrogen Fertilizer.
- b. Premature drooping and drying of fronds due to non-application of Potash Fertilizer.
- c. Reduced crown size and sparse canopy due to non-applications of Fertilizer.
- d. Poor nut setting; Yield was very less/ Palm /Year as against the normal yield potential of 80-120 nuts/palm/year under good management in this tract due to improper maintenance.
- e. Root zone examination revealed poor root development and absence of regular manuring/irrigation marks due to improper Irrigation.

2. Interaction with petitioner's husband and neighboring farmers:

- a. Sri Francis (husband of the petitioner) admitted that the garden has remained largely neglected for the last five years without cultural operations.
- b. No regular application of recommended doses of fertilizers (NPK+ micronutrients) was carried out.
- c. Irrigation was highly irregular, mostly dependent on monsoon only.
- d. No soil working, basin management, or pest/disease management practices were followed.

3. Statements of adjacent aquaculture farmers and Sarpanch:

All the neighbouring farmers unanimously stated that their own coconut gardens, which receive regular irrigation, manuring, and inter-cultivation, are in excellent health with good yield (80- 110 nuts/palm/year). They further confirmed that the poor condition of the

petitioner's garden is solely attributable to prolonged neglect and lack of scientific horticultural practices.

4. Conclusion from Horticulture perspective: The present Average health and reduced yield of the 55 coconut palms in the petitioner's filed are primarily due to chronic neglect. Non-application of fertilizers, irregular irrigation, and absence of recommended agronomic practices over the past five years.

10.0 Interaction with the Sarpanch, Guttenadevi (V), I. Polavaram (M) and nearby aqua farms:

During inspection the committee interacted with the Smt. L.Durga Devi, Sarpanch, Guttenadevi and Sri Chikkala Anand, Sri K.Ramesh, & Sri L.Muniraju, Guttenadevi (V) of neighbouring Aqua farmers. They informed that the agricultural lands in the region are predominantly affected by tidal ingress and salinity intrusion from the brackish water, leading to progressive decline in agricultural productivity and compelling farmers to shift to aquaculture as a more viable livelihood option. The stakeholders uniformly stated that the petitioner's land has remained fallow and without regular agricultural or horticultural maintenance for several years.

Copies of the statements of the Sarpanch and Aqua Farmers of Guttenadevi Village, I. Polavaram Mandal, Dr. B.R. Ambedkar Konaseema District, are herewith enclosed as **Annexure–XI**.

11.0 Conclusion of the Joint Committee:

- a) The petitioner owns 1.90 acres in Sy. Nos. 182-2 & 182-2A, Guttenadevi Village. No paddy has been cultivated since 2019 and the land is presently fallow, water-logged and weed-infested.
- b) Water from the Pantabodhi (irrigation source) shows moderate salinity and sodium hazard, while the water-logged field water (C4S3 class) is highly saline and sodic, making it unsuitable for common field crops.


- c) Soil analysis of the petitioner's land indicates neutral to slightly alkaline pH and moderate salinity, with no evidence of heavy metal contamination.
- d) The area lies in a tidal, estuarine Godavari delta prone to salinity ingress and inundation, and many farmers have shifted from agriculture to aquaculture for economic reasons.
- e) The Horticulture report attributes the poor health and low yield of the 55 coconut palms in applicants farm primarily to chronic neglect, lack of fertilization and irregular irrigation, while neighbouring coconut gardens under proper management are producing good yield.
- f) On the basis of the available data, the Committee finds that the alleged "total crop loss solely due to surrounding aquaculture farms" is not fully substantiated, and it is not possible to scientifically quantify or apportion specific liability exclusively to nearby aquaculture ponds.

12.0 Recommendations of the Joint Committee:


- a) District Administration, Irrigation and Agriculture Departments may improve drainage, desilt and regulate Pantabodhi and connected canals to reduce water-logging and saline ingress, and explore freshwater irrigation support where feasible.
- b) Agriculture Department may prepare a site-specific reclamation plan for the petitioner's land, including removal of stagnant saline water, soil amelioration (e.g., gypsum, organic manures) and, where viable, introduction of salt-tolerant crops/varieties under suitable schemes.
- c) Horticulture Department may provide technical guidance and support to restore the petitioner's coconut garden through proper NPK and micronutrient application, regular irrigation, basin management and plant protection measures.
- d) Fisheries Department & APPCB may ensure that all nearby aquaculture ponds are duly registered and operated as per

CAA/APSADA and environmental norms, with no discharge or overtopping of pond water into irrigation channels or neighbouring agricultural lands, and carry out periodic joint inspections.

- e) Periodic soil and water quality monitoring may be undertaken in the petitioner's land, Pantabodhi and suitable control fields, and the District Administration may consider a micro-level land use and salinity management plan for Guttenadevi and surrounding villages to balance agriculture and aquaculture.


Revenue Divisional Officer,
Amalapuram Division,
Dr. B.R. Ambedkar Konaseema
District


Scientist 'E', CPCB,
Regional Directorate,
Chennai


District Horticulture Officer,
Department of Horticulture,
Dr. B.R. Ambedkar
Konaseema District,
Amalapuram


District Fisheries Officer,
Department of Fisheries,
Dr. B.R. Ambedkar
Konaseema District,
Mummidivaram

MBS Shankar Rao
Environmental Engineer,
APPCB, Regional Office,
Kakinada

Photographs taken during the inspection of Petitioner land and Aquaculture ponds and its surroundings in Guttenadevi Village, I.Polavaram Mandal, Dr.B.R. Ambedkar Konaseema District on 11.11.2025.



Interaction of the Joint committee with Sri Francis Agnelo representing the petitioner Dr. Namala Umashri Francis



Petitioner's Agriculture land filled with Vegetation like Typha Grass, Nelumbium Water Plants and also Coconut Plantation on the boundary of the Petitioner's Agriculture land



Panta bodhi to the petitioner's agricultural land and collection of water sample from bodhi

Soil sample collected from petitioner's Agricultural land



Sample collected from Prawn cultivation pond of Sri K. Ramesh near petitioner's Agricultural land



Sample collected from fishpond of Sri Chikkala Satti Babu, near petitioner's Agricultural land.

Item No. 03

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 310/2025

Dr Namala Umashri Francis

Applicant

Versus

State of Andhra Pradesh & Ors.

Respondents

Date of hearing: 10.07.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Applicant in person.

ORDER

1. Dr. Namala Umashri Francis, resident of Plot number 5, Radhika Colony, West Marredpally, Secunderabad, Telangana has made the present complaint dated 28.02.2025 on public grievances portal of this Tribunal, which has been treated and registered as O.A. No. 310/2025 for exercise of suo motu jurisdiction.

2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

“Subject: Loss of paddy and coconuts' fields' yield due to Aqua prawn farms Photograph of Land damage, letter, and documents attached in this mail (also as pdf)

Guttenadeevi is a village in Dr. B.R. Ambedkar Konaseema district in the state of Andhra Pradesh. It is located in I.Polavaram Mandal of the Amalapuram revenue division. publicgrievance-[ngt\[at\]gov\[dot\]in](mailto:ngt[at]gov[dot]in)

It is our ancestral village. My maternal grandparents and parents were holding paddy fields and coconut gardens. I have also a

paddy field with coconut trees bordering the land which measures about 1.90 acres (survey no. 182-2, 182-2A; Guttenadeevi village, I.Polavaram Mandal, Dr.B.R.Ambedkar Konaseema District, Andhra Pradesh) on which from more than 50 years paddy and coconut has been grown.

However, from past few years there has been a gradual and steady conversion of agricultural lands into aquaculture farms in the surrounding area due to which the fertility of the soil has declined drastically. No proper irrigation also has contributed to this.

In the last few years aqua prawn farms have come up in adjacent lands to my agricultural lands. I am told that this is done with the permission of the government authorities. Due to these aqua farms from last 3 years there is no paddy growing and the yield of coconut trees have also drastically reduced due the pollution and depletion of nutrients of the soil. There has been absolute loss of crops from last 3 years. Now the land is in no condition to grow paddy.

I request the government to compensate us for the loss incurred by us due to this pollution and depletion caused due to the government irresponsibly giving permissions for aqua prawn farms without considering the effects of this action on the paddy fields. The village which was part of the Rice Bowl of India has started turning into a saltwater body. The officials at local level have not taken any action to save the green zone. I also request that the canal water way which has been hampered by all be redone so there is proper irrigation of fields and drainage of lands which is not possible now due to water logging. Please also arrange ways and means of restoring the fertility of the land.

I am very pained to see the once green heaven of lush green paddy fields of Andhra Pradesh being turned into a murky place, The once dense and green healthy coconut trees are now dry and worn out. In the long run due to all this it will also affect the health of the inhabitants of the area.

I request you to please take immediate action to save our agricultural lands and compensate us for the loss incurred on us due to the wrong decisions of the government.

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments in the application, we consider it appropriate to have response of (1) State of Andhra Pradesh through Special Chief Secretary, Animal Husbandry, Dairy Development and

Fisheries Department, Andhra Pradesh; (2) District Magistrate, Dr. B.R Ambedkar Konaseema and (3) Andhra Pradesh Pollution Control Board (APPCB) through its Member Secretary who are impleaded as respondents no. 1 to 3. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 3 requiring them to file their reply/response within two months.

5. In view of the environmental questions involved in the case, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by CPCB, APPCB and District Magistrate, Dr. B.R Ambedkar Konaseema and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and submit report suggesting appropriate remedial action. The APPCB will be the nodal agency for coordination and compliance.

6. Even though in the present case cognizance has been taken by this Bench, on the basis of the complaint made by the applicant on public grievances portal of this Tribunal, with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Southern Zone Bench of this Tribunal at Chennai we are of the considered view that it will be appropriate if the case is further heard by the Southern Zone Bench of this Tribunal at Chennai.

7. Accordingly, the Registry is directed to list the matter before the Southern Zone Bench of this Tribunal at Chennai on 16.09.2025 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

8. Report of the Joint Committee may be filed by APPCB and replies/ responses may be filed by respondents no. 1 to 3 before the Southern Zone Bench of this Tribunal at Chennai within two months.

9. A copy of this order be sent to the Member Secretary, CPCB, Member Secretary, APPCB and District Magistrate, Dr. B.R Ambedkar Konaseema by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

July 10, 2025
Original Application No. 310/2025
M

Item No.01:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.150 of 2025 (SZ)

[Earlier O.A. No.310 of 2025(PB)(LP)]

IN THE MATTER OF:

Dr. Namala Umashri Francis,
Telangana.

...Applicant(s)

State of Andhra Pradesh,
Special Secretary to the Government
of Andhra Pradesh,
Hyderabad and Ors.



...Respondent(s)

Date of hearing: 16.09.2025.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER

For Applicant(s): None.

For Respondent(s): Dr. D. Shanmuganathan represented
Mrs. Madhuri Donti Reddy for R1 to R3.

ORDER

1. The above case has been Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi as *Original Application No.310 of 2025 (PB)*, based on the letter petition received from one Dr. Namala Umashri Francis, Telangana, which has been transferred to this Bench and renumbered as *Original Application No.150 of 2025 (SZ)*.

2. Today, there is no representation for the applicant. Let notice be issued to the applicant as well as the respondents through the Tribunal.

3. The learned counsel Dr. D. Shanmuganathan representing Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.1, 2 and 3.

4. Post the matter on **12.12.2025**. In the meanwhile, the respondents are directed to file their respective replies/reports.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Prashant Gargava, EM

O.A. No.150/2025 (SZ)
16th September, 2025. AD.



Annexure - III

केंद्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

File No.: CM-13013/44/2025-TECH-RD-CHENNAI-RD(Chennai)

22.08.2025

To

The Member Secretary
Andhra Pradesh Pollution Control Board
D.No. 33-26-14 D/2, Near Sunrise Hospital
Pushpa Hotel Centre, Chalamalavari Street
Kasturibaipet, Vijayawada – 520 010
Andhra Pradesh

Sub: Nomination for the Joint Committee in Original Application No. 310 of 2025 (PB)

Ref: Order dated 10.07.2025 issued by Hon'ble NGT in OA No. 310 of 2025 (PB)

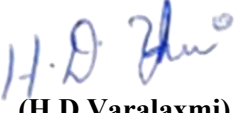
Sir,

This is with reference to the Hon'ble NGT order dated 10.07.2025 in OA. No. 310 of 2025 (PB) titled as Dr. Namala Umashri Francis vs State of Andhra Pradesh & Ors, wherein Hon'ble NGT has registered a case based on the complaint dated 28.02.2025 filed on the public grievances portal and constituted a Joint Committee.

In view of the above, it is to inform that Competent Authority of CPCB has nominated Smt.. Sowmya D, Scientist E (mobile no. 8762226688 & email: sowmyad.cpcb@nic.in), Central Pollution Control Board, Regional Directorate, Chennai to represent CPCB as member of Committee.

Please inform the date of meeting/inspection well in advance so that nominated officer will make it convenient to attend.

Yours faithfully


(H D Varalaxmi)
Regional Director

Encl: As above

Copy to:

1. Joint Chief Environmental Engineer,
Andhra Pradesh Pollution Control Board,
Zonal Office, Madhavadhara,
VUDA Layout, Beside RTO Office,
Visakhapatnam – 018
2. Environmental Engineer,
Andhra Pradesh Pollution Control Board,
Regional Office, Kakinada,
Plot No.2 IDA, Ramanayyapeta,
Kakinada - 533005

क्षेत्रीय निदेशालय (चेन्नई) : द्वितीय तल , 40-ई, बीएसएनएल बिल्डिंग, थिरु-वी-का औद्योगिक एस्टेट, सिपेट रोड गिंडी, चेन्नई – 600032

दूरभाष: 044-29998683/044-29567019 ईमेल: rdchennai.cpcb@gov.in

Regional Directorate (Chennai): Second Floor, 40-E, BSNL Building, TVK Industrial Estate, CIPET Road Guindy, Chennai – 600032

Phone: 044-29998683/044-29567019 Email: rdchennai.cpcb@gov.in

प्रधान कार्यालय : परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली -110 032

Head Office: Parivash Bhavan, East Arjun Nagar, Delhi – 110032

दूरभाष / Telephone: 011-43102030, .

22307079, 22301932, 22304948

ई-मेल / E-mail: cpcb@nic.in वैबसाइट / Website : www.cpcb.nic.in



केंद्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

फ़ा. सं.: CM-13013/44/2025-TECH-RD-CHENNAI-RD(Chennai)

22.08.2025

सेवा में,

सदस्य सचिव
आंध्र प्रदेश प्रदूषण नियंत्रण बोर्ड
डी.नं. 33-26-14 डी/2, सनराइज अस्पताल के पास
पुष्पा होटल सेंटर, चलमालावारी स्ट्रीट
कस्तूरीबाईपेट, विजयवाड़ा - 520 010
आंध्र प्रदेश

विषय: मूल आवेदन संख्या 310/2025 (प्रधान पीठ) में समिति के लिए नामांकन

संदर्भ: माननीय राष्ट्रीय हरित अधिकरण द्वारा मूल आवेदन संख्या 310/2025 (प्रधान पीठ) में जारी आदेश दिनांक 10.07.2025

महोदय,

इसमें माननीय राष्ट्रीय हरित अधिकरण द्वारा मूल आवेदन संख्या 310/2025 (प्रधान पीठ) में जारी आदेश दिनांक 10.07.2025 का संदर्भ है, जिसका शीर्षक डॉ. नमला उमाश्री फ्रांसिस बनाम आंध्र प्रदेश राज्य एवं अन्य है। जिसमें माननीय राष्ट्रीय हरित अधिकरण ने ने लोक शिकायत पोर्टल पर दिनांक 28.02.2025 को दर्ज की गई शिकायत के आधार पर मामला दर्ज किया है और एक संयुक्त समिति गठित की है।

उपरोक्त के मद्देनजर, यह सूचित किया जाता है कि केंद्रीय प्रदूषण नियंत्रण बोर्ड के सक्षम प्राधिकारी ने श्रीमती सौम्या डी, वैज्ञानिक ड (मोबाइल नंबर 8762226688 और ईमेल: sowmyad.cpcb@nic.in), केंद्रीय प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय निदेशालय, चेन्नई को समिति के सदस्य के रूप में केंद्रीय प्रदूषण नियंत्रण बोर्ड का प्रतिनिधित्व करने के लिए नामित किया है।

कृपया बैठक/निरीक्षण की तिथि पहले ही सूचित कर दें ताकि नामित अधिकारी को उपस्थित होने में सुविधा हो।

निष्ठापूर्वक
एच. डि. वरलक्ष्मी
(एच. डि. वरलक्ष्मी)
क्षेत्रीय निदेशक

संलग्न : जैसा कि ऊपर बताया गया है।

वितरण :

- संयुक्त मुख्य पर्यावरण अभियंता,
आंध्र प्रदेश प्रदूषण नियंत्रण बोर्ड,
क्षेत्रीय कार्यालय, माधवधारा,
वीयूडीए लेआउट, आरटीओ कार्यालय के पास,
विशाखापत्तनम - 018
- पर्यावरण अभियंता,
आंध्र प्रदेश प्रदूषण नियंत्रण बोर्ड,
क्षेत्रीय कार्यालय, काकीनाडा,
प्लॉट संख्या 2, आईडीए, रामनय्यापेटा,
काकीनाडा - 533005

क्षेत्रीय निदेशालय (चेन्नई) : द्वितीय तल , 40-ई, बीएसएनएल बिल्डिंग, थिरु-वी-का औद्योगिक एस्टेट, सिपेट रोड गिंडी, चेन्नई - 600032

दूरभाष: 044-29998683/044-29567019 ईमेल: rdchennai.cpcb@gov.in

Regional Directorate (Chennai): Second Floor, 40-E, BSNL Building, TVK Industrial Estate, CIPET Road Guindy, Chennai - 600032

Phone: 044-29998683/044-29567019 Email: rdchennai.cpcb@gov.in

प्रधान कार्यालय : परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली -110 032

Head Office: Parivesh Bhawan, East Arjun Nagar, Delhi - 110032

दूरभाष / Telephone: 011-43102030, 1-800-11-22307079, 22301932, 22304948

ई-मेल / E-mail: cpcb@nic.in वैबसाइट / Website : www.cpcb.nic.in



ANDHRA PRADESH POLLUTION CONTROL BOARD
Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Auto Nagar, Vijayawada-520 007



Lr. No. APPCB/Legal/O.A. No. 310 / 2025 (PB)/ NGT(PB) / 2025- Dt. 31-08-2025

To

The Collector and District Magistrate,
Collector Office Amalapuram Konaseema District,
Andhra Pradesh-533 201.
Email: collector-ksm@ap.gov.in

Sir,

Sub: APPCB – Legal – Hon'ble NGT, New Delhi – O.A. No.310 of 2025 –
Nomination of officials for Joint Committee – Requested-Reg.

Ref: 1. The Hon'ble NGT, New Delhi Order dt. 10.07.2025 in O.A. No.310
of 2025(PB).
2. CPCB Ir CM-13013/44/2025-TECH-RD-CHENNAI-RD(Chennai),
dt.22.08.2025.

It is to inform that the Original Application (O.A) No. 310 of 2025(PB) has been registered by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi based on complaint dated 28.02.2025 filed in public grievances portal of the Tribunal, by Dr. Namala Umashri Francis, resident of Plot number 5, Radhika Colony, West Marredpally, Secunderabad, Telangana, alleging that loss of paddy and coconuts' fields' yield due to Aqua prawn farms, Guttenadeevi(V), I.Polavaram (M), Amalapuram.

The Hon'ble NGT, New Delhi in its order dt. 10.07.2025 has constituted a Joint Committee comprising of officers duly authorized by Central Pollution Control Board (CPCB); Andhra Pradesh Pollution Control Board (APPCB) and the Collector/District Magistrate, Dr. B.R Ambedkar Konaseema. The APPCB is the nodal agency for coordination and compliance of the orders.

The Hon'ble Tribunal also directed the committee to meet within two weeks, to undertake visits to the site to look into the grievances of the applicant, associate with the applicant and to meet representative of the concerned project proponent, verify the factual position and submit report suggesting appropriate remedial action.

Further directed the respondents no. 1 to 3 to file individual replies/ responses before the Southern Zone Bench of the Hon'ble NGT at Chennai within two months. The APPCB is the nodal agency for coordination and compliance and to file the Joint Committee Report. Copy of the order dt.10.07.2025 is herewith attached.

Accordingly, Environmental Engineer (EE), Andhra Pradesh Pollution Control Board (APPCB), Regional Office (RO): Kakinada, Kakinada District (Sri M.B.S. Sankara Rao, Mobile No.9866776723, Email: rokdd-ee1@appcb.gov.in), has been nominated as member and Nodal Officer to represent APPCB in the Joint Committee.

It is further informed that CPCB has communicated the nomination of Smt. Sowmya D, Scientist. E, to represent CPCB as member of Committee vide ref. 2nd cited. Copy of the letter is herewith attached.

In view of the above, it is requested to nominate concerned officials to the Joint Committee from O/o Collector & District Magistrate, Dr. B.R Ambedkar Konaseema and to communicate the nominations to the EE, APPCB, RO: Kakinada, Kakinada District for necessary co-ordination and compliance.

The EE, RO: Kakinada is instructed to pursue with District Authority for their nomination and to meet the Joint Committee members and plan accordingly for visit and to prepare Joint Committee Report and to file before Hon'ble NGT, Chennai within the stipulated time.

The Hon'ble NGT, PB, New Delhi listed the matter on 16.09.2025 and the matter will be listed before the Southern Bench of the Hon'ble Tribunal, Chennai after obtaining orders from Hon'ble Chairperson for transfer of the case.

It may please be noted that the Hon'ble NGT may impose costs, in case of non-submission of committee reports within the specified time.

Encl: Hon'ble Tribunal order dt. 10.07.2025 & CPCB Ir dt.22.08.2025

Yours faithfully,
S SRISARAVANAN, I.F.S
MEMBER SECRETARY

Copy to:

1. The Regional Director, Central Pollution Control Board, Regional Directorate - Chennai 2nd Floor, 40-E, BSNL Building TVK Industrial Estate, CIPET Road, Guindy, Chennai – 600 032. Email: rdchennai@gov.in & sowmyad.cpcb@nic.in
2. The Joint Chief Environmental Engineer (FAC), APPCB, ZO: Visakhapatnam for information and necessary action and is instructed to release the amount to RO, for meeting the expenses of the Joint Committee for carrying out the inspections and to incur the expenditure from ZO funds under the head of account of Environmental Compensation Fund.
3. The JCEE, ECS Division (TF), APPCB, HO, Vijayawada for information and necessary action.
4. The Environmental Engineer, APPCB, RO: Kakinada for information and compliance. He is directed to coordinate with the Committee Members for the visit and filed the report within the stipulated time.

PROCEEDINGS OF THE COLLECTOR AND DISTRICT MAGISTRATE,
DR. B.R. AMBEDKAR KONASEEMA DISTRICT, AMALAPURAM

Present: Dr. R. Mahesh Kumar, I.A.S.,

Sub: APPCB – Legal – Guttenadeevi village – I. Polavaram mandal – Hon'ble NGT order dated.10.07.2025 in O.A.No.310 of 2025 filed by Dr. Namala Umashri Francis – Nomination of officials for Joint Committee – Orders – Issued.

Read: Lr. No. APPCB/Legal/O.A.No.310/2025(PB)/NGT(PB)/2025-517 Dt.31.08.2025.

@@@

ORDER:

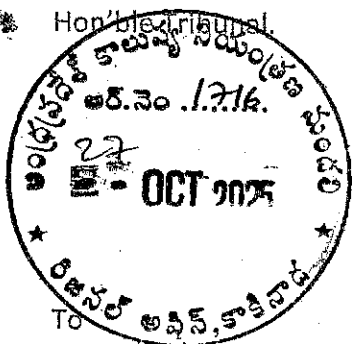
The Hon'ble NGT, New Delhi in its order dt. 10.07.2025 has constituted a Joint Committee comprising of officers duly authorized by Central Pollution Control Board (CPCB), Andhra Pradesh Pollution Control Board (APPCB) and the Collector/District Magistrate, Dr. BR Ambedkar Konaseema. The APPCB is the nodal agency for coordination and compliance of the orders and the Hon'ble Tribunal also directed the committee to meet within two weeks, to undertake visits to the site to look into the grievances of the applicant and file individual replies/responses before the Southern Zone Bench of the Hon'ble NGT at Chennai.

In compliance with the directions received from the Andhra Pradesh Pollution Control Board (APPCB), the matter regarding nomination of officials to the Joint Committee constituted by the Hon'ble National Green Tribunal (NGT) was examined and nominated the following officers to represent the District Administration and to assist the EE, APPCB, Kakinada during the site visits and preparation of reports:

1. Revenue Divisional Officer, Amalapuram.
2. Joint Director, Fisheries, Dr. B.R. Ambedkar Konaseema District, Amalapuram.
3. Joint Director, Horticulture, Dr. B.R. Ambedkar Konaseema District, Amalapuram.

The above officers shall coordinate with the EE, APPCB, RO, Kakinada and other members of the Joint Committee as required, and extend necessary support during field inspections and in furnishing the required information to comply with the directions of the

Hon'ble Tribunal.



To

The Revenue Divisional Officer, Amalapuram.

The Joint Director, Fisheries, Dr. B.R. Ambedkar Konaseema District, Amalapuram.

The Joint Director, Horticulture, Dr. B.R. Ambedkar Konaseema District, Amalapuram.

Collector,

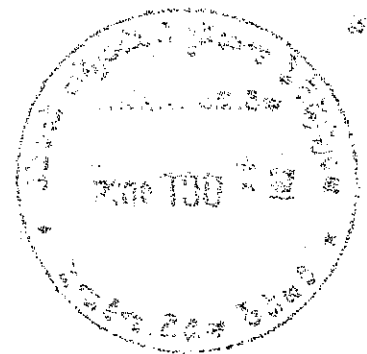
Dr. B.R. Ambedkar Konaseema District,
Amalapuram

P.T.O.

✓ Copy to the Environmental Engineer, APPCB, RO, Kakinada for further necessary co-ordination and compliance.

Copy Submitted to the Hon'ble Member Secretary, APPCB, Vijayawada, A.P. for information.

Copy to the Tahsildar, I. Polavaram for information and necessary action.



**Report Submitted to Hon'ble NGT on the OA No. 310/2025 filed by
Dr. N. Umasri Francis.**

As per the instructions of Hon'ble NGT, The Joint Committee consisting of Smt. Sowmya. D, Scientist-E, CPCB, Regional Directorate, Chennai, Revenue Divisional Officer Amalapuram, Joint Director of Horticulture and P.V. Srinivas Rao, Joint Director of Fisheries, Dr. BR. Ambedkar Konaseema District (My self) have visited the Guthenadevi Village I Polavaram Mandal. Mr. Francis H/o Smt. N.Umasri Frances (Complainant) on dated 11.11.2025.

The village Sarpanch and Neighboring Farmers have also attended. The Guthenadevi Village is located on the banks of Godavari River estuary. The village lands are often subjected to inundation of estuarine water due to high tide and low tide.

Smt. N. Umasri Frances (Complainant) land was observed. There is 1 feet depth water in the land and vegetation like Typha grass, Nelumbium water plants are seen. There are some Coconut trees on surrounding bund of the land. The land is not properly maintained to grow any Crop.

It is true that lands are subjected to inundation and some farmers have resorted to Aquaculture for the past few years. But they have not taken any permission from the Fisheries Department as alleged by the complainant.

The following are the 3 Farmers practicing Aquaculture nearby the complainant land. But they have not taken any permission neither under CAA nor under APSADA Act.


SL. No	Name of the Farmer	R.S No.	Extent (in acres)	Remarks
1.	Potula Durgadevi	182-2	1.00	Un Registered
2.	Chikkala Anand	182-2	0.77	Un Registered
3.	Rajulapudi. JagapathiRao	182-2	0.24	Un Registered

The Govt. has declared all the existing aqua ponds in Guthenadevi village of I Polavaram mandal based on G.O M.S. No-8 AHDD&F Dated 23.2.2018 the village Grama sabha resolution and mandal parishadh resolution.

There are 93 Fresh water Aqua farmers with an extent of 46.19 Acres and 227 Brackish water farmers with an extent of 131.31 Acres are recently converted from non-aqua zone to Aqua zone as per Government orders and Grama Sabha resolution (Copy of Grama Sabha resolution is enclosed).

All the above farmers will be registered as per the existing guidelines under Aquaculture Act (CAA / APSADA).

The joint inspection committee has collected water & soil samples from the complainant fields and from the adjacent fields including Aqua Ponds and sent to APPCB for testing. After getting result it will be interpreted by the concerned Agriculture, Horticulture officers to know the suitability of the soil.


 District Fisheries Officer,
 Dr. BR. Ambedkar Konaseema District,
 Amalapuram.

దండోరా

ది.01..04..2025

తేదీ..మే.0.గ.ల..వారం

ఉదయం.....7:00.....గంటలకు

.....గు.త్రై.న.ద.వి.....గ్రామ

పంచాయతీ కార్యాలయం వద్ద గ్రామ సభ ఏర్పాటు చేయడమైనది.

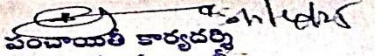
చర్చించు విషయములు:

ఇప్పటి వరకు తప్పిన గతంలో ఆక్యా జోన్ లో నమోదుకానీ ఆక్యా సాగు చెరువుల సర్వే నెంబర్లను మరియు వ్యవసాయానికి అనుకూలంగా లేని & ఆక్యాచెరువులు తరవ్వుటకు అనుకూలంగా వున్న భూముల సర్వే నెంబర్లను ఆక్యా జోన్ లో చేర్చుటకు అందరు రైతుల నుండి వినతులను (అభ్యంతరాలను / నిరభ్యంతరాలను) సేకరించుట కొరకు.

గమనిక: అందరూ రైతులు హాజరై గ్రామ సభ విజయవంతం చేయవలసిందిగా కోరడమైనది.

ఇట్లు

గ్రామ పంచాయతీ


పంచాయతీ కార్యదర్శి
గ్రామ పంచాయతీ
గుత్తెనడివి

True translation from "Telugu" to "English"

DANDORA

Date:01.04.2025

Tuesday

A Grama Sabha (village meeting) was conducted at the Panchayat Office of Guttenadeevi Village on **01.04.2025 (Tuesday) at 7:00 AM.**

Topic to be discussed:

To collect requests (objections/non-objections/) from all farmers for inclusion in the Aqua Zone of survey numbers of previously excavated but not registered Aqua cultivation ponds and survey numbers of lands not suitable for agriculture & suitable for digging Aqua ponds.

Note: All farmers are requested to attend and make the Grama Sabha successful.

Sd/-

Panchayath Secretary

Guttenadeevi Grama Panchayath

True translation from "Telugu" to "English"

Resolution of the Grama Sabha Meeting

A Grama Sabha meeting was held at Guttendadeevi Village on 02.04.2025 (Tuesday) at 10:12 AM near the Panchayat Office under the chairmanship of Smt. Venkatalakshmi, Sarpanch, Guttendadeevi.

The following matters were discussed in the Grama Sabha:

Subject No.1: I. Polavaram Mandal, Guttenadeevi Gram Panchayat limits regarding the survey numbers related to the area of Annexure-I(BW) & Annexure-II(FW) given below i.e. survey numbers of aqua ponds registered in Aqua Zone and survey numbers of lands not suitable for agriculture & suitable for construction of aqua ponds to be included in Aqua Zone limits.

1.Annexure-I(BW): Existing Non-Aqua zone extent... 131.35....Ac

& Potential area extent....Nil...Ac

2.Annexure-II(FW): Existing non-Aqua zone extent... 131.35....Ac

& Potential area extent....Nil...Ac

Resolution No.1: Approved.

Sd/-
Grama Sarpanch
Guttenadevi Grama Panchayath

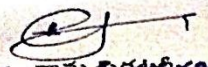
//Exact copy of the Original//

Sd/-
Panchayath Secretary
Village Panchayath
Guttenadevi

నిరభ్యంతర ధృవపత్రము

ది...2020...04...2025 తేది ఉపకుల / మహాస్థానం
 1.2.0.0. గంటలకు ...మి.మి.లవనదం...మండలం ...గుత్తెనడేవి...
 గ్రామపంచాయతీ నందు శ్రీయుత బిల్లా కలెక్టరు, డా.బిఆర్. అంబేద్కర్ కోనసీమ బిల్లా,
 అమలాపురం వారి ఆదేశములు మరియు బిల్లా మత్యశాఖ అధికారి, డా.బిఆర్.
 అంబేద్కర్ కోనసీమ బిల్లా వారి ఉత్తర్వుల ప్రకారము ఆక్వాటోన్ గ్రామ సభను గ్రామ
 సర్పంచ్ వారి అద్యక్షతన, గ్రామ కమిటీ వారు, గ్రామ ప్రజలు, ఆక్వా రైతులు, గ్రామ
 మరియు మండల స్థాయి అధికారుల సమక్షములో నిర్వహించడము జరిగినది. ఈగ్రామ
 సభ లో పంచాయతీ కార్యాలయ నోటీసు బోర్డు నందు ప్రచురించబడిన సమానా
 Annexure-I(BW) & Annexure-II(FW) విస్తీర్ణంనకు సంబంధించిన సర్వే నెంబర్లను
 అనగా ఆక్వా టోన్ లో నమోదుకానీ ఆక్వాచెరువుల సర్వే నెంబర్లను మరియు
వ్యవసాయానికి అనుకూలంగా లేని & ఆక్వాచెరువులు తరఫ్ఫుటకు అనుకూలంగా వున్న
భూముల సర్వే నెంబర్ల పై వివిధమైన అభ్యంతరములు గ్రామ ప్రజల నుండి గాని మరే
ఇతరుల నుండి గాని వచ్చియుండలేదని దృఢీకరించదమైనది.

1. Annexure-I(BW): Existing non-Aqua zone extent ...3.1...3.15..... Ac.
 & Potential Area extent.....Nil.....Ac.
2. Annexure-II(FW): Existing non-Aqua zone extent...46..18.75.....Ac.
 & Potential Area extentNil..... Ac.


 పంచాయతీ కలెక్టరు
 గ్రామ పంచాయతీ
 గుత్తెనడేవి

L. Purva Devi,
 SARPANCH
 GRAMPANCHAYAT
 GUTHENADEEVI

True translation from "Telugu" to "English"

NO OBJECTION CERTIFICATE

Date: 02.04.2025 I.Polavaram, in the morning /after noon 12:00 I.Polavaram Mandal, Guttenadevi Gram Panchayath, orders of the District Collector, Dr. BR. Ambedkar Konaseema District, Amalapuram and the District Fisheries Officer, Dr. BR. Ambedkar Konaseema District, the Aquazone Gram Sabha was held under the chairmanship of the Village Sarpanch, in the presence of the Village Committee, Village People, Aqua Farmers, Village and Mandal level officials. It is hereby certified that there have been no objections from the villagers or any other party to the survey numbers Annexure-I (BW) & Annexure-II (FW) of the aqua ponds registered in the Aqua Zone and the survey numbers of the lands suitable for construction of aqua ponds and not suitable for agriculture as per the specimen Annexure-I(BW) & Annexure-II(FW) published on the notice board of the Panchayat office in this Gram Sabha.

1.Annexure-I(BW): Existing Non-Aqua zone extent... 131.35....Ac
& Potential area extent....Nil...Ac

2.Annexure-II(FW): Existing non-Aqua zone extent... 131.35....Ac
& Potential area extent....Nil...Ac

Sd/-
Panchayath Secretary
Village Panchayath
Guttenadevi

Sd/-
Grama Sarpanch
Guttenadevi Grama Panchayath

తేదీ : 02.04.2025
 సమయం : 12.00 to 1.30pm
 13

గ్రామ సభా సమావేశం

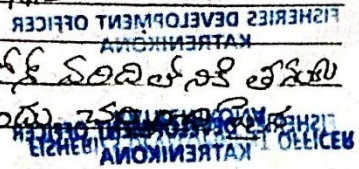
ది. 02.04.2025 తేదీ భువనగిరి మున్సిపాలిటీ 12.00 గంటలకు పౌ.వి.గ్రా.అసెంబ్లీ కార్యదర్శి కనసేపూ జిల్లా, అనుభవరం రిజిస్టర్డ్ వి.సోలవరం మండలం, గుత్తెనడవి గ్రామం గ్రామపంచాయతీ కార్యాలయ వద్ద శ్రీయంత జిల్లా కలెక్టర్, పౌ.వి.గ్రా.అసెంబ్లీ కనసేపూ జిల్లా అనుభవరం వారి ఉదేశముల మేరకు గ్రామ సభలకు గాల్గొనే ప్రాతినిధులను గురించి దుర్గాదేవి గారి అధ్యక్షతన గ్రామ సభా సమావేశం నిర్వహించి సభా సమావేశం ఉత్తరాలు జారీ చేసి చర్చించిన విషయం

విషయం: మత్తుకూ - వి.సోలవరం - శ్రీయంత జిల్లా కలెక్టర్, పౌ.వి.గ్రా.అసెంబ్లీ కనసేపూ జిల్లా, అనుభవరం వారి ఉదేశముల మేరకు గా.ప.స.నం-16 తేదీ 02-04-2018 లోని నిబంధనల ప్రకారం అనుభవరం రిజిస్టర్డ్ వి.సోలవరం గుత్తెనడవి గ్రామం లో గ్రామస్థాయి కమిటీల ద్వారా ఉత్తరాలు జారీ చేయడం గతంలో తనూ 2018 మర్చి 30, 2023 నాటికి ఉత్తరాలు జారీ చేయడం వల్ల సమస్యలు మరియు వ్యవసాయానికి ఎనికొన్ని మరియు అనుభవరం కేంద్ర సమస్యలును గురించి బెరువులు తప్పని పరిస్థితులు ఉన్నందున దీనిని పరిష్కరించడానికి Annexure 14 వలన నాలుగు పాండు 7 days క్రితం గ్రామపంచాయతీ వారికి 2 నుండి నందు ప్రకటించడం మినహి. పదలు వివరాలు.

- I. Annexure I (Brackish water) ప్రకారం
 - a. Existing Non-Aqua Extent: 131.315
 - b. Identified potential area : NIL

- II Annexure II (Fresh water) ప్రకారం
 - a. Existing Non-Aqua Extent: 46.1875
 - b. Identified potential area : NIL

సై.వ. తెలిపిన విషయాలను గురించి పరిశీలించి తోడ్పాటు పట్టించుకోవడానికి గ్రామపంచాయతీ సమావేశం నందు చర్చించిన విషయం



True translation from “Telugu” to “English”

Date:02.04.2025

Time: 12:00 to 1:30 PM

MEETING OF GRAMA SABHA

On 02.04.2025 (Wednesday) at 12:00 PM, as per the instructions of the District Collector, Dr. B.R. Ambedkar, Konaseema District, Amalapuram, a *Grama Sabha* meeting was conducted at the Gram Panchayat Office, Guttendadevi Village, I. Polavaram Mandal, Dr. B.R. Ambedkar Konaseema District, Amalapuram Division. The meeting was held under the chairmanship of Smt. Lankalapalli Durgadevi, Sarpanch, Guttendadevi Village, and discussions were conducted regarding the Aqua Zonation.

Subject: As per the instructions of the District Collector, Dr. B.R. Ambedkar, Konaseema District, Amalapuram, and in accordance with the provisions of G.O. Ms. No. 16, dated 24-04-2018, the Fisheries Department, I. Polavaram, conducted a re-survey for Aqua Zonation in Guttendadevi Village through the respective *Village Level Committees*. During the re-survey, survey numbers that were not included in the earlier Aqua Zone Gazette Notifications of 2018 and 2023, as well as survey numbers that are unfit or unsuitable for agricultural purposes, were identified.

The details of such lands considered suitable for excavation of new aquaculture ponds were compiled and included in Annexure–I and Annexure–II.

- I. **Annexure-I (Brakish Water):**
 - a) Existing non-aqua zone extent: 131.35 Ac
 - b) Identified Potential area: Nil
- II. **Annexure-II (Fresh Water):**
 - a) Existing non-aqua extent: 46.1875 Ac
 - b) Identified Potential area: Nil

The above particulars were published on the Grama Panchayat Notice Board seven days prior as required.

228	డా.బి.ఆర్.అంబేద్కర్ కోనసీమ	ఐ. పోలవరం	గుత్తెనదివి	గుత్తెనదివి	లంకలపల్లి బులి సత్తిరాజు	'338-2'	0.85	0	0	0	0	0	0
229	డా.బి.ఆర్.అంబేద్కర్ కోనసీమ	ఐ. పోలవరం	గుత్తెనదివి	గుత్తెనదివి	లంకలపల్లి శ్రీనివాస్	'338-2A'	0.2	0	0	0	0	0	0
230	డా.బి.ఆర్.అంబేద్కర్ కోనసీమ	ఐ. పోలవరం	గుత్తెనదివి	గుత్తెనదివి	లంకలపల్లి శ్రీనివాస్	'338-2B'	0.12	0	0	0	0	0	0
231	డా.బి.ఆర్.అంబేద్కర్ కోనసీమ	ఐ. పోలవరం	గుత్తెనదివి	గుత్తెనదివి	చింతా మహాలక్ష్మి	'338-3'	1	0	0	0	0	0	0
232	డా.బి.ఆర్.అంబేద్కర్ కోనసీమ	ఐ. పోలవరం	గుత్తెనదివి	గుత్తెనదివి	లంకలపల్లి సర్వవతి	'338-3'	0.32	0	0	0	0	0	0
233	డా.బి.ఆర్.అంబేద్కర్ కోనసీమ	ఐ. పోలవరం	గుత్తెనదివి	గుత్తెనదివి	లంకలపల్లి సర్వవతి దాదాసాబ్బ భాను వెంకట నాగ	'338-3A'	0.04	0	0	0	0	0	0
234	డా.బి.ఆర్.అంబేద్కర్ కోనసీమ	ఐ. పోలవరం	గుత్తెనదివి	గుత్తెనదివి	సయ్యద్ అహ్మద్ హుస్సేన్	'338-3A1'	0.25	0	0	0	0	0	0
235	డా.బి.ఆర్.అంబేద్కర్ కోనసీమ	ఐ. పోలవరం	గుత్తెనదివి	గుత్తెనదివి		'339-1'	0.78	0	0	0	0	0	0

137.245

B. Suneetha
Village Agriculture Assistant
Guttinadevi Village Secretary
I. Polavaram Mandal
Dr. B. R. Ambedkar Konaseema Dist.

[Signature]
Village Fisheries Assistant
Gogullanka Village Secretariat
I. Polavaram Mandal, E.G. Dt.

[Signature]
శ్రీనివాస్ రెవెన్యూ అధికారి
గుత్తెనదివి గ్రామం
ఐ. పోలవరం మండలం

True translation from "Telugu" to "English"

228	<u>Dr. B.R. Ambedkar Konaseema</u>	<u>I. Polavaram</u>	<u>Guttanadeevi</u>	<u>Guttanadeevi</u>	Lankala Buli Sattiraju	'338-2'	0.85	<u>0</u>	<u>0</u>	<u>0</u>	<u>0</u>	<u>0</u>
229	<u>Dr. B.R. Ambedkar Konaseema</u>	<u>I. Polavaram</u>	<u>Guttanadeevi</u>	<u>Guttanadeevi</u>	Lankapalli Srinivas	'338-2A'	0.2	<u>0</u>	<u>0</u>	<u>0</u>	<u>0</u>	<u>0</u>
230	<u>Dr. B.R. Ambedkar Konaseema</u>	<u>I. Polavaram</u>	<u>Guttanadeevi</u>	<u>Guttanadeevi</u>	Lankapalli Srinivas	'338-2B'	0.12	<u>0</u>	<u>0</u>	<u>0</u>	<u>0</u>	<u>0</u>
231	<u>Dr. B.R. Ambedkar Konaseema</u>	<u>I. Polavaram</u>	<u>Guttanadeevi</u>	<u>Guttanadeevi</u>	Chinta Mahalaxmi	'338-3'	1	<u>0</u>	<u>0</u>	<u>0</u>	<u>0</u>	<u>0</u>
232	<u>Dr. B.R. Ambedkar Konaseema</u>	<u>I. Polavaram</u>	<u>Guttanadeevi</u>	<u>Guttanadeevi</u>	Lankapalli Satyavati	'338-3I'	0.32	<u>0</u>	<u>0</u>	<u>0</u>	<u>0</u>	<u>0</u>
233	<u>Dr. B.R. Ambedkar Konaseema</u>	<u>I. Polavaram</u>	<u>Guttanadeevi</u>	<u>Guttanadeevi</u>	Lankapalli Satyavati	'338-3A'	0.04	<u>0</u>	<u>0</u>	<u>0</u>	<u>0</u>	<u>0</u>
234	<u>Dr. B.R. Ambedkar Konaseema</u>	<u>I. Polavaram</u>	<u>Guttanadeevi</u>	<u>Guttanadeevi</u>	Chadinetta Banu Venkata Naga	'338-3A1'	0.25	<u>0</u>	<u>0</u>	<u>0</u>	<u>0</u>	<u>0</u>
235	<u>Dr. B.R. Ambedkar Konaseema</u>	<u>I. Polavaram</u>	<u>Guttanadeevi</u>	<u>Guttanadeevi</u>	Sayyad Ahmed Hussain	'339-1'	0.78					<u>0</u>
						137.45						

Sd/-
VAA / VHA
Village Agriculture Assistant
Guttinadeevi Village Secretary
I. Polavaram Mandal
Dr. B. R. Ambedkar Konaseema Dist.

Vs

Sd/-
VFA
Village Fisheries Assistant
Gogullanka Village Secretariat
I. Polavaram Mandal, E. G. Dt.

Sd/-
Village Revenue Officer
Guttinadeevi Village
I. Polavaram Mandal

True translation from "Telugu" to "English"

Showing the VLT (Village Level Team) & MLIC (Mandal Level Implementation Committee) - Newly identified eligible Existing and Potential Aquaculture areas - Recommending to DLIC (District level Implementation Committee) & HLC (High Level Committee) for approval - For Notifying the Aqua zone, which are presently located outside notified Aqua zone in Fresh Water (FW) Area in GUTHENADEEVI Village, I Polavaram Mandal, Dr.BR.Ambedkar Konaseema District.

Sl. No	District	Mandal	Revenue village Name	Village	Pattadar Name	Existing Aquaculture				Potential Area of Aquaculture			
						Revenue re-survey was not taken up/not completed		Revenue re-survey completed and updated in Webland		Revenue re-survey was not taken up/not completed		Revenue re-survey completed and updated in Webland	
						Sy.No. of the Land as per Webland	Extent of Sy.No.	LPM No.	Extent of LPM No.	Sy.No. of the Land as per Webland	Extent of Sy.No.	LPM No.	Extent of LPM No.
1	Dr. B.R. Ambedkar Konaseema	Polavaram	Guthenadeevi	Guthenadeevi					NIL				

Sd/-
VAA / VHA
Village Agriculture Assistant
Guttinadeevi Village Secretary
I. Polavaram Mandal
Dr. B. R. Ambedkar Konaseema Dist.

Vs

Sd/-
VFA
Village Fisheries Assistant
Gogullanka Village Secretariat
I. Polavaram Mandal, E. G. Dt.

Sd/-
Village Revenue Officer
Guttinadeevi Village
I. Polavaram Mandal



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY :: VISAKHAPATNAM
39-33-20/4/1, Madhavadhara VUDA Colony,
Visakhapatnam - 530018. Ph : 0891 – 2719380/481



Form No: APPCB/ZL/VSP/CI.7.8/FM38

ANALYSIS REPORT

Report No : VSP202511-177 to 179

Customer Name : Environmental Engineer, APPCB, Regional Office, Kakinada

Sample source /Address : **Water samples collected near complainant fields of Dr. Namala Uma Shri Francis at Guttenadeevi Village, I. Polavaram Mandal, Dr.B.R. Ambedkar Kona Seema District.**

Sample Code No. **Sample description**

VSP202511-177 : Water sample collected from irrigation bodhi near complainant fields

VSP202511-178 : Water sample collected from Prawn cultivation pond of Sri. K. Ramesh near complainant Fields.

VSP202511-179 : Water sample collected from fish pond of Sri Chikkala. Satti Babu near complainant fields

Sample collected on : 11.11.2025 **Sample received on** : 12.11.2025

Sample collected by : JSO-1,ZO,Visakhapatnam **Purpose of sampling** : Complaint

Sample quantity : 1 Litre in Plastic Cans **Sample Conditions** : Fit for analysis

Report issued on : 26.11.2025 **Page No** : 1 of 1

It is to certify that the aforementioned samples were analyzed from 12.11.2025 to 26.11.2025 and declare the analysis results as follows:

S. No.	Parameter	Unit	SAMPLE COLDE			Test Method [APHA (24 th Edition)]
			177	178	179	
			Result			
1.	pH @ 25°C	--	7.91	8.52	8.24	4500-H+B
2.	Total Suspended Solids (at 105°C)	mg/L	18	28	22	2540- D
3.	Total Dissolved Solids (at 180°C)	mg/L	1824	8856	1292	2540- C
4.	Chemical Oxygen Demand (COD)	mg/L	20	104	672	5220- B
5.	Biochemical Oxygen Demand (BOD)3 days @ 27°C	mg/L	8	32	185	IS 3025 (Part 44)
6.	Ammonical Nitrogen (as NH ₃ -N)	mg/L	<0.40	1.24	0.46	4500-NH ₃
7.	Fluoride (as F ⁻)	mg/L	0.67	0.93	0.66	4500-F ⁻
8.	Chloride (as Cl ⁻)	mg/L	580	3848	434	3500-Cr
9.	Sulphate (as SO ₄ ²⁻)	mg/L	46.4	95.2	46.2	4500-SO ₄ ²⁻
10.	Ortho Phosphate (as P)	mg/L	0.12	0.17	0.09	4500-P-D
11.	Nitrate Nitrogen (as NO ₃ -N)	mg/L	9.76	5.08	6.40	4500-NO ₃ -B
12.	Sodium (as Na)	mg/L	482	704	203	3500-Na-B
13.	Potassium (as K)	mg/L	8.6	10.6	8.3	3500-K-B
14.	Chromium (as Cr)	mg/L	<0.06	<0.06	<0.06	3111-(AAS Method)
15.	Copper (as Cu)	mg/L	<0.03	<0.03	<0.03	
16.	Iron (as Fe)	mg/L	<0.06	0.09	<0.06	
17.	Zinc (as Zn)	mg/L	<0.01	<0.01	0.81	
18.	Cadmium (as Cd)	mg/L	<0.02	<0.02	<0.02	
19.	Lead (as Pb)	mg/L	<0.10	<0.10	<0.10	

Note: 1. Result is related to sample as received and tested.
2. This report shall not be reproduced except in full without the prior approval of Laboratory.

Authorized SignatoryR VEERENDRA
KUMARDigitally signed by R VEERENDRA
KUMAR
Date: 2025.11.27 14:07:27 +05'30'**(R. VEERENDRA KUMAR)****STATE BOARD ANALYST**Senior Environmental Scientist
Zonal Laboratory, Visakhapatnam



ANALYSIS REPORT

Report No : VSPS202511-001

Customer Name : Environmental Engineer, APPCB, Regional Office, Kakinada

Sample source /Address : Soil sample collected near complainant from Dr. Namala Uma Shri Francis Guttendeevi Village, I.Polavaram Mandal, Dr.B.R.Ambedkar Konaseema District.

Sample Code No. : VSPS202511-001
Sample description : Soil Sample collected from complainant field

Sample collected on : 11.11.2025
Sample collected by : JSO-1,Zonal Laboratory,Visakhapatnam

Sample quantity : 1 Kg Pack
Report issued on : 27.11.2025

Sample received on : 12.11.2025
Purpose of sampling : Complaint
Sample Conditions : Fit for analysis
Page No : 1 of 1

It is to certify that the aforementioned samples were analyzed from 12.11.2025 to 27.11.2025 and declare the analysis results as follows:

S.No.	Parameter	Units	Result
1.	Physical State	Visual Observation	Solid
2.	Colour		Dark Gray
3.	pH (1: 5 Ratio)	--	7.56
4.	Electrical Conductivity (1: 5 Ratio)	µS/cm	2864
5.	% Organic Carbon	%	2.27
6.	Loss on Ignition (LOI) (on dry basis)	&	0.60
7.	Loss on Drying (LOD)	&	3.88

Note:

1. Result is related to sample as received and tested.
2. This report shall not be reproduced except in full without the prior approval of Laboratory.

Authorized Signatory

R VEERENDRA
KUMAR

Digitally signed by R
VEERENDRA KUMAR
Date: 2025.11.27
14:06:07 +05'30'

(R. VEERENDRA KUMAR)
STATE BOARD ANALYST
Senior Environmental Scientist
Zonal Laboratory, Visakhapatnam

DEPARTMENT OF AGRICULTURE

From:
Sri V.Bosu Babu, M.Sc.(Ag.),
District Agriculture Officer,
Dr.B.Ambedkar Konaseema District,
AMALAPURAM.

To
The Environmental Engineer,
AP Pollution Control Board,
Regional Office, Plot No.2, IDA,
Ramanayyapeta, KAKINADA-5.

Re.No.A7/657/2025 dt 26.11.2025.

Sir,

Sub: APPCB – RO, Kakinada – Hon'ble NGT(PB) O.A.No.310/2025 – Alleged loss of soil fertility and crop yield due to adjoining aquaculture farms at Guttenadevi village of I.Polavaram mandal – Joint Committee inspection done on 11.11.2025 – Request for Agriculture-related data and report on allegation – Report submitted – Regarding.

Ref: Lr. No. NGT in O.A.No.310/PCB/RO-KKD/2025 dt 12.11.2025 of the Environmental Engineer, APPCB, RO-Kakinada.

<<0>>

In response to the reference cited, it is submitted that the Mandal Agricultural Officer, I.Polavaram, visited the fields of Dr.Namala Umashri Francis in Sy.Nos.182-2 & 182-2A comprising an extent of 1.90 Acres in Guttenadevi village of I.Polavaram mandal, Dr.B.R.Ambedkar Konaseema District on 21.11.2025 and submitted her report to this Office on 24.11.2025 as given below:

S No	Data Requested	Report submitted by MAO, I.Polavaram
1	Details of cropping pattern (Past five years).	Paddy – Paddy (Coconut on field bunds).
2	Soil fertility/salinity analysis reports of the Petitioner's Agricultural land and its suitability for paddy cultivation.	There is no possibility of drawing soil samples due to water logging condition and accumulated weeds.
3	Crop Yield Statistics for Paddy crop.	There is no paddy cultivation in the said land from 2019 onwards and is left as fallow.
4	Assessment of losses, if any, attributable to aquaculture activities.	There is no paddy cultivation in the said land and hence, no possibility on estimation of yield losses due to Aquaculture activities.

It is also submitted that water sample was drawn by the MAO, I.Polavaram from the said water-logged field on 24.11.2025 and sent for analysis to the Soil Testing Laboratory, Samalkot on 25.11.2025. The Analysis Report will be submitted immediately after receipt of the same from the Laboratory.

Yours faithfully,

Encl.: Copy of the report by MAO, I.Polavaram.

M. A. S. V. 26/11/2025
District Agriculture Officer,
Dr.B.R.Ambedkar Konaseema District,
Amalapuram.

To

The District Agriculture Officer,

Dr.B.R.Ambedkar Konaseema district,

Amalapuram-533201.

Respected Sir,

Subject : APPCB-RO : Kakinada-Hon'ble NGT(PB) OA-No 310/2025-Alleged loss of soil fertility and crop yield due to adjoining Aquaculture farms at Guttinadeevi Village- Joint committee inspection on 11-11-2025 - Request for Agricultural related data-submitted-Requested-Regards

Ref : 1)Hon'ble NGT.Order dated 10-07-2025 in O.A.No. 310/2025 titled Dr.Namala Umashri Francis vs State of AndhraPradesh and others

2)Joint Committee field visit on 11-11-2025

3)Instruction of District Agricultural Officer valid 13-11-2025

<<<<<<<<>>>>>>>>

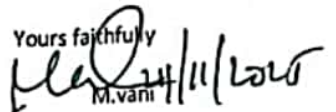
As per reference cited 0, M.Vani , Mandal Agricultural Officer-I.Polavaram Mandal personally visited the field of Shri Dr.Namala Umashri-survey No-182-2 and 182-2A extent 1.9. acres in Guttinadeevi and observed the following condition.

S.No	Required Report	Submitted Report
1	Details of cropping pattern (Past five years)	Paddy+Paddy+ Coconut on field bunds
2	Soil fertility/ Salinity reports of petitioner agricultural land and its suitability for paddy cultivation	There is no possibility of drawing of soil samples due to water logging condition and accumulated weeds
3	Crop Yield Statistics for Paddy and Coconut plantation	There is no paddy cultivation from 2019onwards and this is permanent fallow
4	Assessment of losses if any attributable for aquaculture achievement	There is no paddy crop cultivation hence no provision for the estimation of the yield losses and severely affected Paddy cultivation due to Aquaculture

The above mentioned field condition is observed in my visit on 21-11-2025 at Guttinadeevi Village

Date-21-11-2025

Copy submitted to Assistant Director of Agriculture

Yours faithfully

M.vani

Mandal Agricultural Officer

I.Polavaram Mandal

Mandal Agriculture Officer
I.Polavaram Mandal
Dr.B.R.Ambedkar-Konaseema Dist.

DEPARTMENT OF AGRICULTURE

From:
Sri V.Bosu Babu, M.Sc.(Ag.),
District Agriculture Officer,
Dr.B.Ambedkar Konaseema District,
AMALAPURAM.

To
The Environmental Engineer,
AP Pollution Control Board,
Regional Office, Plot No.2, IDA,
Ramanayyapeta, KAKINADA-5.

Re.No.A7/657/2025 dt 28.11.2025.

Sir,

Sub: APPCB – RO, Kakinada – Hon'ble NGT(PB) O.A.No.310/2025 – Alleged loss of soil fertility and crop yield due to adjoining aquaculture farms at Guttenadeevi village of I.Polavaram mandal – Joint Committee inspection done on 11.11.2025 – Request for Agriculture-related data and report on allegation – Above fields are visited by the Mandal Agricultural Officer, I.Polavaram on 21.11.2025 and submitted the report – Water sample drawn and sent for analysis – Analysis Report submitted – Regarding.

Ref: 1. Lr. No. NGT in O.A.No.310/PCB/RO-KKD/2025 dt 12.11.2025 of the Environmental Engineer, APPCB, RO-Kakinada.
2. This office even letter dt 28.11.2025.
3. Water Analysis Report dt.26.11.2025 of the Assistant Director of Agriculture, Soil Testing Laboratory, Samalkot.

<<0>>

In response to the reference 1st cited, a report on Agriculture related data on the allegation by Dr.Namala Umashri Francis in Sy.Nos.182-2 & 182-2A comprising an extent of 1.90 Acres in Guttenadeevi village of I.Polavaram mandal, Dr.B.R.Ambedkar Konaseema District was submitted vide reference 2nd cited as per the report submitted by the Mandal Agricultural Officer, I.Polavaram after her visit to the above fields.

It is also submitted that water sample was drawn by the MAO, I.Polavaram from the said water-logged field on 24.11.2025 and sent for analysis to the Soil Testing Laboratory, Samalkot on 25.11.2025. The Water Analysis Report is received vide reference 3rd cited stating that the analysed water from the water sample is found to be not suitable for Agriculture crop cultivation due to high EC levels. A copy of the Water Analysis Report is herewith enclosed for kind perusal and reference.

Yours faithfully,

Encl.: Copy of the Water Analysis Report.

M. A. Shetty
for M. A. Shetty, 28/11/2025
District Agriculture Officer,
Dr.B.R.Ambedkar Konaseema District,
Amalapuram.

GOVERNMENT OF ANDHRA PRADESH : DEPARTMENT OF AGRICULTURE
SOIL TESTING LABORATORY, SAMALKOT
WATER ANALYSIS REPORT

From
 Smt P. Madhavi , M. Sc(Ag),
 Asst. Director of Agriculture,
 Soil Testing Laboratory,
 Samalkot , Kakinada Dist.

To
 Name : Namala Umashri Francis
 Village: Guttinadeevi
 Mandal: I.Polavaram

Lab. No.	Name of the Farmer	Survey No.	pH	E.C. dSm ⁻¹	Co3 Meq/lit	HCo3 Meq/lit	Cl Meq/lit	Ca+Mg	Na+K	SAR	TDS	Quality
25	Namala Umashri Francis	182-2,A	7.3	4.8	0.3	2.2	12.3	6.4	41.6	23.26	3072	C4S3

C₁ S₁
 C₁ S₂
 C₂ S₁

C₂ S₂
 C₃ S₁
 C₃ S₂

C₄ S₁
 C₄ S₂

C₁ S₃
 C₁ S₄
 C₂ S₃
 C₂ S₄
 C₃ S₃
 C₃ S₄
 C₄ S₃
 C₄ S₄

P. Reddy
 Assistant Director of Agriculture,
 Soil Testing Lab, Samalkot.
 P/11/25
 26/11/25

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF HORTICULTURE**

From
Sri.B.V.Ramana, B.Sc.(Horti),
District Horticulture Officer,
Dr.B.R.Ambedkar Konaseema District,
Amalapuram.

To
The Environmental Engineer,
AP Pollution Control Board,
Regional Office, Kakinada,
Kakinada District.

Rc.No.A/18/2025, Dt.24.11.2025

Sir,

Sub:Horticulture Department – District Horticulture Officer, Dr.B.R.Ambedkar Konaseema District – Hon'ble NGT (PB) New Delhi - Joint Committee Inspection – Coconut plantation of Smt. Namala Umashri Francis, Guttenadeevi Village of I.Polavaram Mandal – Inspection Report – Submitted – Reg.

- Ref:1.Proceeding No.L3/E21950, Dt.07.10.2025 of the Collector & District Magistrate, Dr. B.R. Ambedkar Konaseema District.
2.Lr.No.NGT in O.A.No.310/PCB/RO-KKD/2025, Dt.03.11.2025 of the AP Pollution Control Board, Regional Office, Kakinada, Kakinada District.
3.Statement of Smt.L.Durga Devi, Sarpanch, Guttenadeevi Village, I.Polavaram Mandal recorded on 11.11.2025
4.Statement of Sri,K.Ramesh, adjacent land farmer, recorded on 11.11.2025
5.Statement of Sri,Ch.Anand, adjacent land farmer, recorded on 11.11.2025
6.Statement of Sri,L.Muniraju, adjacent land farmer, recorded on 11.11.2025
7.Statement of Sri,Francis, husband of the petitioner Smt.Namala Umashri Francis, recorded on 11.11.2025

@@@

In pursuance of the directions issued vide reference 1st cited, the Collector & District Magistrate, Dr.B.R.Ambedkar Konaseema District constituted a Joint Committee comprising the following officers to inspect the subject matter and submit a factual report:

- 1.Revenue Divisional Officer, Amalapuram, Dr.B.R.Ambedkar Konaseema District
- 2 Joint Director of Fisheries, Dr.B.R.Ambedkar Konaseema District
- 3.District Horticulture Officer, Dr.B.R.Ambedkar Konaseema District
- 4.Environmental Engineer, A.P.Pollution Control Board, Regional Office, Kakinada

The Joint Committee conducted a detailed field visit to the coconut garden belonging to the petitioner Smt.Namala Umashri Francis located at Guttenadeevi Village, I.Polavaram Mandal on 11-11-2025. The undersigned, being the District Horticulture Officer and Member-Convener of the Committee, submits the following observations from the horticultural point of view:

- The petitioner's garden comprises 55 bearing coconut palms (variety: East Coast Tall). The palms are approximately 20–25 years old.

Visual symptoms observed on the coconut palms:

- ❖ Severe yellowing of lower and middle whorls of leaves – Due to non application of Nitrogen Fertilizer.
- ❖ Premature drooping and drying of fronds - Due to non application of Potash Fertilizer
- ❖ Reduced crown size and sparse canopy - Due to non application of Fertilizer

- ❖ Poor nut setting; Yield was very less/ Palm /Year as against the normal yield potential of 80–120 nuts/palm/year under good management in this tract- Due to improper maintenance
- ❖ Root zone examination revealed poor root development and absence of regular manuring/irrigation marks – Due to improper Irrigation.

Interaction with petitioner's husband and neighbouring farmers:

- ❖ Sri Francis (husband of the petitioner) admitted that the garden has remained largely neglected for the last five years without cultural operations.
- ❖ No regular application of recommended doses of fertilizers (NPK+ micronutrients) was carried out.
- ❖ Irrigation was highly irregular, mostly dependent on monsoon only.
- ❖ No soil working, basin management, or pest/disease management practices were followed.

Statements of adjacent farmers and Sarpanch: All the neighbouring farmers (Ref. 3rd to 6th) unanimously stated that their own coconut gardens, which receive regular irrigation, manuring, and inter-cultivation, are in excellent health with good yield (80–110 nuts/palm/year). They further confirmed that the poor condition of the petitioner's garden is solely attributable to prolonged neglect and lack of scientific horticultural practices.

Conclusion from horticultural perspective: The present Average health and reduced yield of the 55 coconut palms in the petitioner's field are primarily due to chronic neglect, non-application of fertilizers, irregular irrigation, and absence of recommended agronomic practices over the past five years.

The above findings were arrived at after thorough field inspection, interaction with stakeholders, and comparison with neighbouring healthy coconut orchards in the same village.

Submitted for kind perusal and necessary action.

Yours faithfully

Encl:- Photographs of Coconut palms

[Signature] 24/11/25
District Horticulture Officer,
Dr.B.R.Ambedkar Konaseema District,
Amalapuram.

[Signature]
HO Anavilli

STATEMENT GIVEN BEFORE
JOINT INSPECTION COMMITTEE
CONSTITUTED BY NGT

17/10/2025

This is to state that I the land owned by my MR. NAMALA UMASHIR - FRANCIS Guttendevu Village I-POCAVARAM mandal in an extent 1-9 acres. Presently I am staying in Hyderabad. Telangana State.

I state the. the land is not cultivable since end of year 2019. The soil is infertile and not suitable to grow paddy or lentils. The yield of coconuts is downgraded and below quality. Since it is not economically feasible. I request the as the source of water is Pantakaluda. (small canal)

Yours Sincerely,
FRANCIS AGNULO
DR. NAMALA UMASHIR, FRANCIS

9849341899

#0

Statement given before the Joint Inspection Committee constituted by Honorable NGT Chennai on 11/11/2025.

గుత్తెనాడవి గ్రామంలో గణపవరది దగ్గరగా ఉన్న పంట పోలారికి గణపవరకి డింబి పోలారి రావడం వలన ట్రాన్సిజర్ల పంట పోలారికి రావడం వలన పంట బియ్యం బ్రష్ అవుతుంది. ఈ కారణం వలన ట్రెయిలర్లు వాళ్ళ భూములను చెరువులగా మార్చుకుంటున్నారు. ఇక్కడి ట్రెయిలర్లకి చెరువు గట్ల మీద పోలారి గట్ల మీద కోబ్బరి చెట్ల మొవడం అలవాటు వారందరి చెట్ల ఆశీర్వాదంగా ఉన్నాయి. బియ్యం బ్రష్ అవుతుంది. ఈ కోబ్బరి వంటి మాత్రం వారి చెయ్యక భూమిని చెరువుగా మార్చలేదు. మరియు ఇన్సెక్ట్ పోస్ట్ కేరెట్లు. అనగా గుం 5-6 సంవత్సరాలనుండి వారు ఈ భూమిలో ఉన్న కోబ్బరి మొక్కలు ఎర్రులు మంచి వివిధ వివరి చేశారు. టూనాకాలో కోబ్బరి చెట్ల క్రాపు బాగానే వస్తున్నాయి. అలాగే చుట్టూ ప్రక్కలు ఉన్న అక్కడి చెరువులు చుట్టూ కోబ్బరి మొక్కలు క్రాపు బాగానే వస్తున్నాయి.

L. Duraga Devi.
SARPANCH
GRAMA PANCHAYAT
GUTHENADEEVI

రైతులు

<u>S.No</u>	<u>Name of the farmer</u>	<u>Signature</u>
1.	Chikkala Anand Kumar	Ch Anand.
2.	Chikkala Satyanarayana	చిక్కల సత్యనారాయణ
3.	Gangabathula Vinodh	G. Vinodh

True translation from "Telugu" to "English"

Statement given before the Joint Inspection
Committee constituted by Mannusabai NGT Chennai
on 11/11/2025.

In Guttenadevi village, the crops near the Godavari river are in trouble, due to the high tide in the Godavari, salt water enters the crop fields, reducing the crop yield. Due to this reason, many farmers are converting their lands into ponds. All the farmers here have the habit of growing coconut trees on the banks of the ponds. All their trees are healthy. The yield is good. Dr. Namala Uma Sri Francis has not converted the agricultural land into an aquaculture pond. and they did not take care of it. That is, for the past 5-6 years, they have not given anything like fertilizer to the coconut plants in this land, yet the coconut trees are growing well. Similarly, the coconut plants around the aqua ponds on the sides are growing well.

L. Durga Devi,
SARPANCH
GRAMA PANCHAYAT
GUTHENADEEVI

<u>S.No</u>	<u>Name of the farmer</u>	<u>Signature</u>
1.	Chikkala Anand Kumar	Ch Anand.
2.	Chikkala Subyanarayana	చిక్కల సుబ్బయ్యారావు
3.	Gangabathula Vinodh	G. Vinodh

True translation from "Telugu" to "English"

Statement Recorded from Sri Chikkala Anand s/o Satyanarayana
37 years, D.No. 2-113, Chikkalavari Street, Guttinadevi village, Polavaram
Mandal, former of Guttinadevi (V), of O.C. Kapu, on. 11.11.2025

I, Chikkala Anand, Son of Satyanarayana, am a resident of H.No. 2-113, Chikkala Vari Street, Guttinadevi village, Polavaram mandal. I am 37 years old. I belong to the OC Kapu caste. I have 0.56 cents of an acre out of 1.63 acres in Guttinadevi village through register survey number 181-1, 2.42 cents of an acre through register survey number 182 -1, 0.77 cents of an acre, and a total of 1.33 cents of an acre, Panchayat land. The said land was inherited from my grandfather to my father and was inherited by me in 2021 through the Dharimila Aa Parikath. There is a fish pond in the said land, and the remaining land is a coconut grove. We are cultivating fish in the Saduru fish ponds using fresh water. We are feeding the fish in the pond with tawa as fodder. I am cultivating the remaining coconut trees by applying urea, potash and complex fertilizers along with them and adding cattle manure. To the south of our land, in Register Survey No. 181-2, 182-2A, Mrs. Umashree Francis, C/o Francis, , also has about 1.9 cents of arable land. As far as I know, the said land has been lying vacant without any kind of cultivation for about seven years. In the middle of the said land, there is a patch of grass. There are about 35 coconut trees around. For the last ten years, the land has been left without any cultivation and has been neglected. Therefore, we hereby declare that the coconut trees and fish pond on our land do not cause any harm to the forest or trees on the adjacent land. All the above is true and this is a statement given with my consent.

Statement Recorded by me
Shoban
VRO Guttinadevi
11/11/25

Ch. Anand.
11/11/2025

Statement Recorded from Sri Kantheti Ramesh to
 Kameswara rao A/58 years, C/o Vishyas, D-110: 2-24 of
 Guthinadeevi village of J. polavaram mandal.

నేను బి.పాలవరం మండలం, గుత్తివణివి గ్రామకార్యదర్శిని
 ఉన్నాను. నాకు గుత్తివణివి గ్రామంలో శ్రమితి డా. ఉమేశ్ రావు ప్రొ.వై.
 అనువారి భూమికి తర్రావ ఉన్న భూమికి పడమట సరిహద్దుదారుని
 ఉన్నాను. మా భూమి గత 10 సం. నుండి వరి పండించడానికి పంట
 వేయడం జరుగుతుంది. కాని గోదావరికి వచ్చి అటువంటి వల్ల
 పంట సమయములో ఉప్పునీరు మా పొలాల్లోకి వచ్చి భూసారము
 తగ్గిపోవడం వలన పంటలు దిగుబడి రాకపోవడం వలన పెట్టిన
 పెట్టుబడి కూడా చీకటి వచ్చింది. అందువలన మాకు ఉన్న
 భూమిని గత రెండు సంవత్సరాల క్రితం మంచి నీటి చెరువుగా మార్చుకుని
 చీపల సాగు చేయాలనుకున్నాము. మేము పలుమార్లు వరిసాగు చేయడానికి
 ప్రయత్నించినప్పటికీ సరికైన నీటికిం రాకపోవడం వలన చెరువులగా
 మార్చుకోవడం జరిగింది. మాకు వరిసాయం అప్పు వీరి పనులు చేతకావు.
 రైతును సమస్యగాను.

పై విషయముల అన్నియు యదానీయములు. అప్పుని తీలవయిండ్ల
 ప్రాధికారములు తెలియజేసి దీనిని క్రమింపజేయవలసి చూపుట
 వలెనగునని.

చదువునూ, చదువూ తెలియని సరియైనా ఉన్నది.

K-Ramesh

True translation from "Telugu" to "English"

Statement Recorded from Sri Kantheti Ramosh Sto
Kameswara rao A/58years, C/o Vajshyas, D-No: 2-24 of
Guthunadevi village of J. Polavaram mandal.

I am a resident of Guthunadevi village, I Polavaram mandal. I have a land in Guthunadevi village, which is located to the north of the land of Smt. Dr. Uma Sri Rao Francis. Our land has been cultivated for paddy cultivation for the past few years. But due to the tides coming from Godavari, salt water enters our fields during the flood and the soil fertility decreases, so the investment made is not worth it. Therefore, we have converted our land into a freshwater pond two years ago and are cultivating fish. Although I have tried to cultivate paddy many times, I did not get proper results, so I converted it into a pond. I hereby declare that I am not doing any other work except agriculture.

If all the facts in the above matter are found to be wrong, the government will take full responsibility for the civil and criminal actions taken by it.

If it is found that my rules and regulations are wrong, I will take full responsibility for the civil and criminal actions taken by the government.

K-Ramesh

True translation from "Telugu" to "English"

Statement Recorded from Sri Lankalapalli Mumuju s/o
China Vonnigya, A/52 years, c/o OC-Kapu, D. No. 2-92, of
Guttenadevi Village, I. Polavaram Mandal on. 11.11.2015.

I am the village headman of Guttenadevi village, Polavaram mandal, and I am cultivating the land belonging to Smt. Dr. Uma Sri Rao Francis, a farmer in Guttenadevi village, and the pond on the land belonging to Sri Rajulapudi Jagapathi Rao, which is on the east side, on the banks of the Godavari. Since all this land is located on the banks of the Godavari, the backwater enters the fields during the Godavari floods and turns into fallow lands. The crops do not ripen and the crops are damaged and lost. Therefore, the investments made by all the farmers do not come back. Therefore, we, the farmers here, do not know any other occupation except agriculture, and since these lands are not suitable for paddy cultivation, we are converting them into ponds and cultivating fish ponds with good water. All the above are true. I am giving a statement that I will take full responsibility for civil and criminal actions taken by the government if proven guilty.

చింతా వొన్నగ్యా

Statement Recorded
by me
S. S. S. S.
VRO Guttenadevi
11/11/2015.